

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION No.120 of 2025 (SZ)

IN THE MATTER OF:

Malta Chinni.

... Applicants

With

Central Pollution Control Board
And Others.

... Respondents

REPORT FILED BY
ENVIRONMENTAL ENGINEER, ANDHRA PRADESH
POLLUTION CONTROL BOARD
SECOND RESPONDENT

Date: 28.11.2025

K. Ravindranath

**M/S. K. RAVINDRANATH
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD**

No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777

E-mail : ravindranath.kilari@gmail.com

BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH, CHENNAI

in Original Application No. 120 of 2025 (SZ)

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO.120 OF 2025 (SZ) SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDER DATED 29TH MAY, 2025

INDEX

S. No.	Particulars	Page No.
1.	Joint Committee report in O.A. No.120 of 2025 (SZ)	1-23
2.	Annexure-1: Hon'ble NGT order copy dated 28.05.2025.	24-28
3.	Annexure-2: Interim progress report of Joint Committee	29-69
4.	Annexure-3: Letter furnished by the petitioner on the day of inspection.	70
5.	Annexure-4: Consent to Operate (CTO) order dated:16.06.2020 with a validity upto to 31.03.2027.	71-76
6.	Annexure-5: Approval of the Ground Water and Water Audit Department dated 22.04.2021	77-78
7.	Annexure-6: Flow chart of the ETP & STP.	79-81
8.	Annexure-7: APPCB siting Guidelines for establishment of certain industries dated: 01.03.2019.	82-86
9.	Annexure-8: Report of the Water Resources Department, Y.I. Sub Division, Samalkot dated 05.08.2025	87
10.	Annexure-9: Report of the Ground Water & Water Audit Department dated 20.08.2025.	88-89

Date: 30.08.2025

Place: Kakinada.

MBS Pratik Rao
Environmental Engineer,
A.P. Pollution Control APPCB,
Regional Office, Kakinada.
ENVIRONMENTAL ENGINEER
A.P.POLLUTION CONTROL BOARD
Regional Office, KAKINADA

JOINT COMMITTEE REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN OA. NO. 120 OF 2025 (SZ) EARLIER OA NO. 209 OF 2025 (PB) IN THE MATTER "MATLA CHINNI VERSUS CENTRAL POLLUTION CONTROL BOARD AND OTHERS" IN COMPLIANCE TO THE ORDER DATED 23.07.2025

1.0 Background

Grievance in the O.A No. 209 of 2025 (PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dated 16.05.2024 received from Sri Matla Chinni vs Central Pollution Control Board & Ors. Further the same was renumbered as O.A No 120 of 2025 (SZ) vide order dated 08.07.2025 is about operation of a Shrimp processing unit named as M/s. Avanti Frozen Private Limited, R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, Kakinada District. The applicant has alleged that:

"...the peoples residing in the Mandalaie. Yelleswaram, Kirlampudi, Jaggampeta and Prathipadu, each Mandal consisting of about 12 village, who are drinking polluted water and getting polluted air which were evaluated from out of Avanti Frozen Foods Private Limited, Yermavaram Village 533 435, Yeleswaram Mandal, Kakinada District.

...Avanti Frozen Foods Private Limited, Yerravaram Village-533435, Yeleswaram Mandal, Kakinada District, without taking any precautionary measurements like sending the waste water to separate canal which is not utilized by anyone and controlling of air pollution running the same, as the said waste water is sending the canals water which chemical water is mixing with the canal water, which water is drinking by the people which is causing hazardous to the lives of the people, fatties and all living things in the river. Further the said Avanti Frozen Foods Private Limited, Yerravaram Vilage - 533435, Yeleswaram Mandal, Kakinada District, is not controlling the air pollution which is evaluating from out of the factory which is mixing with the air and the same air is taking by the people residing in the aforesaid Mandal and thereby the peoples are suffering with (1) Fibrin purulent exudates on liver, heart and spleen, (2) Hemorrhagic necrotic enteritis. (3) Congested of lungs, (4) qufactive necrotic changes on liver. (5) pseudomembrane formation on liver and heart and other ailments, due to drinking of polluted water and air which were evaluated from out of the Avanti Frozen Foods Private Limited, Yerravaram Village 533435, Yeleswaram Mandal, Kakinada District....

...The water is tested by various laboratories and opined that "the water has organic content in it and has a pungent smell. it is not suitable for drinking or other domestic purposes with reference to the Standards of Drinking Water as per IS 10.500-2012", the said report was issued by Industrial Consultancy Services, University College of Engineering, Jawaharlal Nehru Technological University, Kakinada. Further it came to light that due to leaving of the polluted water and air, the polluted water is going deep in to the earth layers which also causing damage to the crops in not yielding good yields of crop every year consequently the farmers are sustaining huge loss in their agriculture works..."

The Hon'ble NGT passed an order dated 28.05.2025 in the aforesaid OA No. 209 of 2025 (PB) and directed the following:

"5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector -cum- District Magistrate, Kakinada and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance."

The copy of Hon'ble NGT order dated 28.05.2025 is enclosed as **Annexure-1**.

2.0 Constitution of the Joint Committee

In compliance with the aforesaid Hon'ble NGT order dated 28.05.2025, the Central Pollution Control Board (CPCB) vide letter dated 06.06.2025 nominated Smt. Sowmya D, Scientist-E, to represent CPCB as member of the Committee. The Andhra Pradesh Pollution Control Board (APPCB) vide letter dated 11.06.2025, nominated Sri M.B.S. Sankara Rao, Environmental Engineer, Regional Office, Kakinada, as the APPCB representative and Nodal Officer for the Committee. The Collector & District Magistrate, Kakinada District, vide order dated 16.06.2025, authorized the Revenue Divisional Officer, Peddapuram to represent the District Administration in the Joint Committee constituted by the Hon'ble NGT.

3.0 Meeting, site visit and inspection by the Joint Committee

The Joint Committee conducted a preliminary meeting through video conference on 01.07.2025, wherein the Committee discussed in detail the grievance raised in the letter petition of Sri Matla Chinni dated 16.05.2024 and the directions given in the order of the Hon'ble NGT (PB), New Delhi. Pursuant to the discussions, the Committee finalized the schedule for undertaking a site inspection to ascertain the factual position and to recommend appropriate remedial actions. An interim progress report of the Joint Committee was accordingly submitted before the Hon'ble NGT (SZ) on 03.07.2025. A copy of the interim progress report is enclosed as **Annexure – 2**.

The Joint Committee thereafter visited and inspected the shrimp processing unit M/s. Avanti Frozen Private Limited located at R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, Kakinada District along with the surrounding areas on 05.08.2025. The following committee members were present during the inspection:

1. Smt. K Sri Ramani, Revenue Divisional Officer, Peddapuram
2. Smt. Sowmya D, Scientist-E, CPCB, Regional Directorate, Chennai
3. Sri. MBS Sankara Rao, Environmental Engineer, APPCB, Regional Office, Kakinada

The following members accompanied the Joint Committee during the inspection:

1. Sri A Ravi Kumar, Deputy Executive Engineer, Water Resource Department, Samalkot
2. Sri P Radha Krishna, District Ground Water Officer, Ground Water & Water Audit Department, Kakinada District
3. Sri Gopi Sireesh, Junior Scientific Officer, APPCB, Zonal Laboratory, Visakhapatnam
4. Sri ASRC Murthy, Assistant Environmental Engineer, APPCB, Regional Office, Kakinada.

As directed in the Hon'ble NGT order dated 28.05.2025, the Environmental Engineer, APPCB, Regional Office Kakinada (Nodal Office) vide letter dated 01.08.2025 informed Sri Matla Chinni, petitioner regarding the inspection of M/s. Avanti Frozen Private Limited, Yerravaram Village by the Joint Committee on 05.08.2025. Sri Matla Chinni, Petitioner was present during the visit of the Joint Committee on 05.08.2025. The Committee interacted with Sri Matla Chinni, Petitioner and the representatives of the industry, namely Sri U. Upendra, Production Manager and Sri MSN Raju, Plant Maintenance Manager, who were present during the visit.

The Petitioner informed the Committee that he had an apprehension that the industry might be discharging the wastewater into the nearby water bodies, however he has not seen or identified the exact location of the alleged illegal disposal of wastewater by the industry.

During the inspection, the Joint Committee inspected the unit, surrounding area, collected wastewater samples from ETP and water samples from surrounding water bodies. Verified documents maintained by the facility and Online Continuous Emission Monitoring System (OCEMS) data.

The Petitioner accompanied the Joint Committee for inspection of the area around the industry and nearby canals in the area. During the inspection, Petitioner has not shown any location of illegal disposal of effluent from the industry. The Committee collected wastewater samples from outlet of the ETP, ground water and surface water samples in the surrounding area in presence of the Petitioner and the samples were sealed in his presence. The letter furnished by the Petitioner on the day of inspection is enclosed as **Annexure – 3**.

4.0 About M/s. Avanti Frozen Foods Private Limited

M/s. Avanti Frozen Foods Private Limited is located at R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, Kakinada District and is a shrimp processing unit which is categorized under Orange Category of industry as per the CPCB classification of the industries. The unit commenced the commercial operations on 06.05.2017. The geographical location of the facility is shown in **Image 1**.



Image 1: Geographical location of the unit

4.1 Location of the unit

The industry is located at R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, Kakinada District covering an area of 84.33 acres (comprising of 47.04 acres of own land and 37.29 acres of leased land), of which 7.02 acres was developed as built-up area. The unit is surrounded by agricultural land on three sides and by Yerravaram to Kirlampudi Village Road towards North. The nearest habitation is Peddanapalli village, situated at a distance of about 500 m in south-east of the industry. Apart from this, Yerravaram village is located at a distance of about 725 m towards the west. Sri Matla Chinni, Petitioner, a resident of Peddanapalli Village resides at a distance of about 1.40 km from the industry in the south-eastern direction.

4.2 Distance from nearest water bodies

The water bodies situated in the vicinity of the unit are as follow:

- Polavaram Left Main Canal – about 290 m towards South
- Pushkara Canal – about 440 m toward South
- Yeleru Irrigation Canal – about 1.15 km towards West
- Yeleru Reservoir – about 7.1 km towards North-West

Geographic location of the industry, canals and petitioner's residence are shown in **Image - 2**.

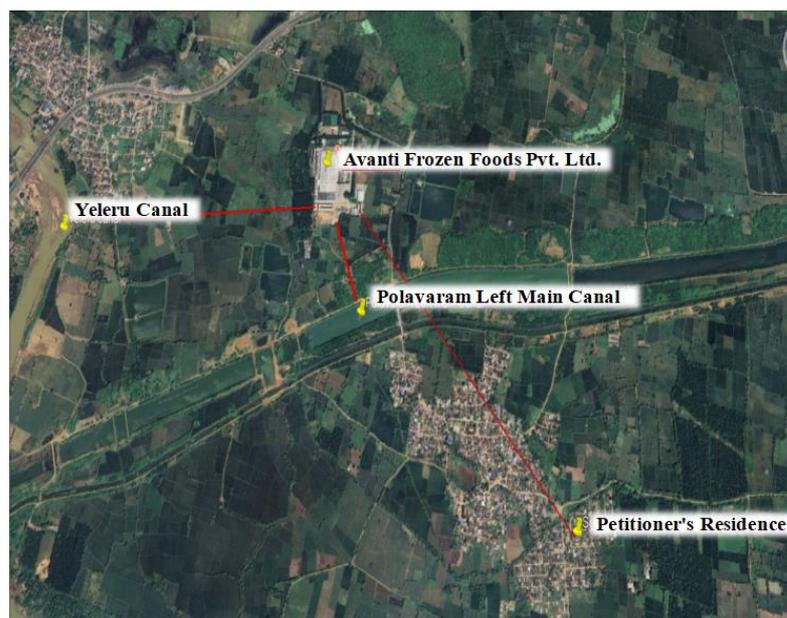


Image 2: Surrounding locations of the Unit

4.3 Process description

The processing of shrimp at the unit begins with the receipt of raw shrimp, procured from farmers and unit-owned farms, which are transported in refrigerated vehicles and conveyed to the processing area through a closed chute. The shrimp are initially washed with 2 PPM chlorinated water, weighed and iced to maintain freshness, followed by manual de-heading and re-washing. They are then graded, deveined and subjected to a final wash before undergoing additive treatment. Thereafter, the shrimp are drained, sorted, quick frozen (IQF), glazed, re-hardened, weighed, packed and passed through a metal detector to ensure product safety. The processed shrimp are finally carton-packed, stored at a temperature below -18°C and dispatched in refrigerated containers. The process flow chart is shown in **Image 3**.

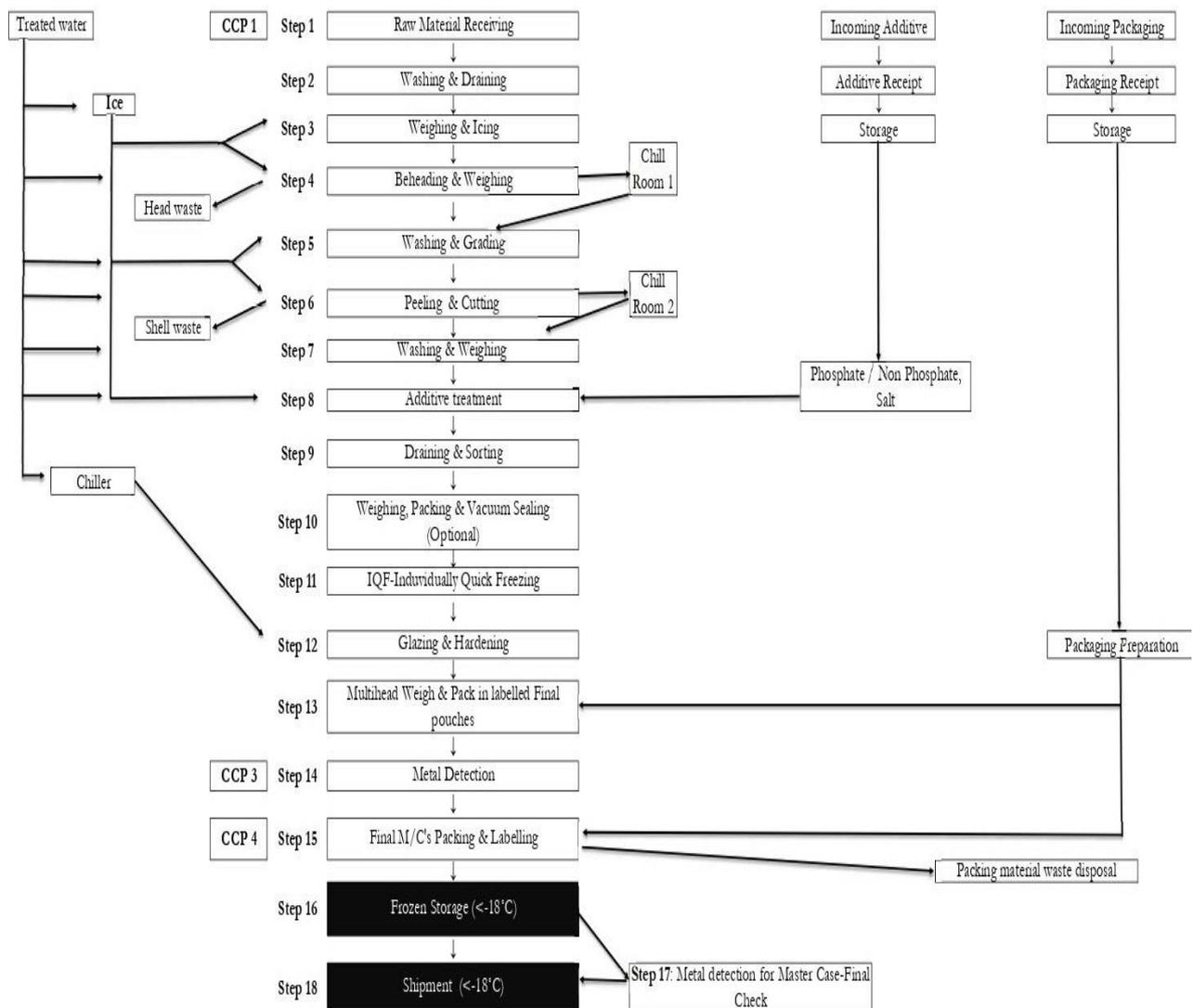


Image 3: Process flow chart

5.0 Status of consents issued by APPCB

M/s. Avanti Frozen Foods Private Limited was established in the year 2017. The unit has obtained Consent to Establish (CTE) from the APPCB vide order dated. 26.12.2015 and subsequently obtained Consent to Operate (CTO) from the Board from time to time. The latest CTO was issued vide order dated 16.06.2020 with a validity upto 31.03.2027 for manufacturing products as shown in **Table 1**.

Table 1: Products and consent quantities as per CTO date 16.06.2020

Sl. No.	Products	Consent Quantity (TPD)
1.	Processed Shrimp	50
2.	Tube Ice	80
3.	Flake Ice	110

A copy of the CTO order dated 16.06.2020 is attached as **Annexure – 4**.

6.0 Observations of Joint Committee

The observations of the Joint Committee based on the inspection of the unit and surrounding area, verification of the documents and records maintained by the unit, OCEMS data, records and analysis reports furnished by APPCB are as follow:

6.1 Water Consumption

i. Source of water

The industry meets its water requirement through borewells located within the premises. Of the three borewells available, two are in operation and one is not in use. The Ground Water & Water Audit Department, vide order dated 22.04.2021, accorded approval to the industry for drawing up to 495 KLD of groundwater. A copy of the approval is annexed as **Annexure-5**.

ii. Water Utilization

Water is utilized for various purposes, including shrimp cleaning, floor and equipment washings, manufacture of tube ice and flake ice, boiler make-up and domestic requirements.

As per the Consent to Operate order dated 16.06.2020, the water consumption limits permitted for the unit is tabulated in **Table 2**.

Table 2: Permitted water consumption as per CTO dated 16.06.2020

Sl. No.	Purpose	Permitted water consumption (KLD)
1.	Process and washings	500
2.	Boiler	10
3.	Domestic	30

iii. Location of flow-meters and water consumption record

The industry has installed magnetic flow meters at the bore wells to assess the actual water consumption and is maintaining records.

As per the records, the month-wise details of water consumption for the period from February 2025 to July 2025 is as shown in **Table 3**.

Table 3: Month-wise water consumption records

Sl. No.	Month	Water consumed per month (KL)
1.	February 2025	8047
2.	April 2025	8575
3.	June 2025	8680
4.	March 2025	8836
5.	May 2025	8802
6.	July 2025	9450
Total		52390

From the above records, the total water consumption during the period is 52,390 KL, which corresponds to an average of 289.4 KLD against the permitted quantity of 540 KLD under the CTO.

6.2 Wastewater Generation

i. Sources of wastewater generation

The industry generates wastewater from the shrimp washing, soaking of shrimp, cleaning of process hall, floor and equipment washings, boiler blow down and domestic activities.

As per the CTO order dated 16.06.2020, the permitted wastewater generation and the corresponding disposal methods are represented in **Table 4**.

Table 4: Permitted Wastewater Generation and Mode of Disposal as per CTO

Sl. No.	Purpose	Permitted wastewater generation	Point of Disposal
1.	Process	469 KLD	After treatment in the ETP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.
2.	Boiler	1.0 KLD	
3.	Domestic	24.0 KLD	After treatment in the STP, the treated water shall be used for onland irrigation within the premises and leased land of 13.08 acres

ii. Location of flow-meters and quantity of wastewater generated

The industry has provided flow meter at the inlet of ETP - I and II to monitor quantity of process wastewater generated and treated and is maintaining records. Similarly, a flow meter is installed at the outlet of the STP to record quantity of sewage treated.

a. Quantity of process wastewater generated

As per the records, the month-wise details of process wastewater generation are provided in **Table 5**.

Table 5: Month-wise process wastewater generation

Sl. No.	Month	Process Wastewater generated (KL)
1.	February 2025	7903
2.	April 2025	8281
3.	June 2025	8648
4.	March 2025	8744
5.	May 2025	8742
6.	July 2025	8954
Total		51272

From the above, the total process wastewater generated during February–July 2025 was 51,272 KL, corresponding to an average of 283.27 KLD, which is within the permitted limit of 470 KLD as per the conditions in CTO.

b. Quantity of domestic wastewater generated

The industry employed approximately 2,700 workmen, of which about 450 are provided with hostel facilities within the premises. The wastewater generated from domestic operations is treated in the in-house Sewage Treatment Plant (STP).

As per records, the month-wise details of domestic wastewater treated in the STP are presented in **Table 6**.

Table 6: Month-wise domestic wastewater generation

Sl. No.	Month	Domestic Wastewater generated (KL)
1.	February 2025	435
2.	April 2025	461
3.	June 2025	437
4.	March 2025	459
5.	May 2025	465
6.	July 2025	457
Total		2714

Thus, the domestic wastewater generated during February–July 2025 was 2,714 KL, which corresponds to an average of 14.9 KLD, as against the permitted 24 KLD under the CTO.

6.3 Wastewater Treatment

i. Effluent Treatment Plant (ETP)

The industry has installed two ETPs with capacities of 1000 KLD and 600 KLD, respectively. Both ETPs are based on the Activated Sludge Process (ASP) and comprise the following treatment units: Bar Screen Chamber, Collection Tank, Equalization Tank, Primary Clarifier, Aeration Tanks, Secondary Clarifier, Sludge Filter Press, and Treated Water Collection Tank.

ii. Sewage Treatment Plant (STP)

The industry has provided a STP of 60 KLD capacity for the treatment of domestic wastewater. The STP consists of a Screen Chamber, Collection Tank, Equalization Tank, Aeration Tank, Clarifier, and Dual Media Filter.

The flow chart of both the ETP and STP are enclosed as **Annexure – 6**.

6.4 Analysis Results

During the inspection, the Joint Committee collected samples of outlet of ETP-I and II and the STP to verify compliance with the standards stipulated. The results of the analysis are presented in **Table 7**.

Table 7: Analysis results of treated effluent

S. No	Parameter	Outlet of ETP-I (600 KLD)	Outlet of ETP-II (1000 KLD)	Outlet of STP	Standards stipulated by the Board vide CTO order dated 16.06.2020
1.	pH	7.55	7.34	7.35	5.5 – 9.0
2.	Total Suspended Solids (TSS)	33	82	26	100 mg/l
3.	Total Dissolved Solids (TDS)	1952	1990	2028	2100 mg/l
4.	Chemical Oxygen Demand (COD)	56	140	48	250 mg/l
5.	Biochemical Oxygen Demand (BOD)	12	24	8	30 mg/l
6.	Oil & Grease	<1.0	<1.0	<1.0	10

The Committee also collected samples of Mixed Liquor Suspended Solids (MLSS) from the aeration tanks of ETP-I (600 KLD) and ETP-II (1000 KLD). The results are presented in **Table 8**.

Table 8: MLSS analysis of aeration tanks

S. No.	Parameter	Aeration tank of ETP-I	Aeration tank of ETP-II
1.	pH @ 25 ^o C	6.51	7.52
2.	Mixed Liquor Suspended Solids (MLSS) in mg/l	3422	2190

As per the analysis, the MLSS concentration in the aeration tanks of both ETP-I (3422 mg/l) and ETP-II (2190 mg/l) is above 2000 mg/l, which indicates the regular and effective functioning of the biological treatment process.

6.5 Treated wastewater disposal

The unit is permitted to generate and treat 470 KLD of effluent and 24 KLD of sewage to comply with the prescribed discharge standards and permitted to use treated water for onland irrigation within the premises and leased land of 13.8 acres as per CTO conditions. As per the APPCB siting guidelines for establishment of certain industries dated 01.03.2019, an industry shall dispose 10 KLD of treated wastewater in one acre of land (**Annexure – 7**). Accordingly, maximum land area required for disposal of treated

wastewater is 50 acres. During February–July 2025, an average of 283.27 KLD of effluent and 14.9 KLD of sewage is generated. Accordingly land requirement for disposal of treated effluent is 30 acres.

The unit has a total land area of 84.33 acres (47.04 acres is own land and 37.29 acres is leased land). Out of 84.33 acres, 7.02 acres is developed as built-up area, while the remaining 77.31 acres has been earmarked for the utilization of treated wastewater through onland irrigation/plantation. The land area (77.31 acres) available with the unit for the utilization of treated wastewater through onland irrigation/plantation is adequate for disposal of permitted quantity of treated effluent disposal (50 acres) as per CTO.

In the CTO, there is inconsistency in the land area mentioned for disposal of treated effluent through irrigation and it requires to be modified.

The treated effluent is conveyed through above ground HDPE pipelines placed in concrete channels from ETP to the irrigation land/plantation for onland disposal.

The industry has also provided a lined lagoon adjacent to the ETP with a storage capacity of 5500 KL (equivalent to 11 days of storage) for holding treated wastewater prior to its use for onland application.

6.6 Online Continuous Effluent Monitoring System (OCEMS)

The industry has installed OCEMS at common outlet of ETP-I & II and provided connectivity to the APPCB website. The online data recorded for the period from 01.02.2025 to 31.07.2025 is presented in **Table 9**.

Table 9: OCEM data recorded during February-July, 2025

Parameter	pH	TSS in mg/l	BOD in mg/l	COD in mg/l
Maximum value	9.33	46.02	29.54	84.62
Median value	7.96	10.27	12.93	37.02
Data availability %	100	100	100	100
Standards stipulated by the Board vide CTO order dated 16.06.2020	5.5 – 9.0	100	30	250

7.0 Solid waste generation

The industry has two cold rooms for the storage of shrimp head and shell waste generated. The industry transports the shrimp head and shell waste in closed vehicles to the chitin manufacturing units namely M/s. Balaji Aqua and Poultry Feed LLP, D.No.1-1234/1, Asramam Street, Velivenu Village, Tanuku Mandal, West Godavari District within 24 hours of generation to avoid foul odour nuisance in the premises. The month wise details of disposal of shrimp head and shell waste is shown in **Table 10**.

Table 10: Month-wise details of solid waste generated

Sl. No.	Month	Shrimp Head & Shell waste disposed during the month in Tons
1.	February 2025	425
2.	April 2025	429
3.	June 2025	375
4.	March 2025	489
5.	May 2025	398
6.	July 2025	332
Total		2448 Tons

As per the above, the industry generated approximately 2448 tons of shrimp head and shell waste during the period February 2025 to July 2025. An average 13.5 TPD of shrimp head and shell waste are produced and it is within the consented quantity of 15 TPD.

8.0 Air Pollution

The sources of air pollution in the industry are two Non-IBR diesel-fired boilers of 850 Kg/hr capacity each and four DG Sets of 1010 KVA capacity each, maintained as standby power supply units. The industry has provided adequate stack heights (12 m for the boilers and 10 m for the DG sets) to ensure proper dispersion of flue gases.

The shrimp processing activity is continuous and carried out in closed sheds, preventing stagnation of processed shrimp or shrimp waste within the premises. Therefore, no odour nuisance is observed outside the industry during the inspection, contrary to the complainant's allegation.

8.1 Storage of Ammonia and Safety measures implemented

The industry is having ammonia storage tanks – 3 Nos with total storage capacity 9,000 litres. For safety and environmental monitoring, the industry has installed 16 Nos of ammonia (NH₃) gas detection sensors at critical locations such as valve stations, ice units, compressors, ammonia receiver area, condensers, and other processing zones etc., to facilitate early leak detection and ensure operational safety.

The industry has obtained NOC dated 12.03.2023 from AP State Disaster Response and Fire Service Department with a validity upto 11.09.2026.

9.0 Surface Water sample collection and analysis in surrounding areas

During the joint committee inspection, surface water samples were collected at five locations (both upstream and downstream of the industry) as mentioned below and the analysis results are presented in the **Table 11**.

- A. Upstream of Yerravaram channel near NH-16 at Yerravaram
- B. Downstream of Yerravaram channel behind ladies hostel of M/s. Avanti Frozen Foods Pvt. Ltd., Yerravaram (V), Yeleswaram (M), Kakinada District
- C. Downstream of Yerravaram channel joining into left main canal of Polavaram near Peddanapalle (V), Kakinada District
- D. Upstream of Pushkara Canal near Polavaram left main canal, Peddanapalle (V), Kakinada District
- E. Downstream of Pushkara Canal at Shivalayam Temple, Peddanapalle (V), Kakinada District

Table 11: Analysis results of surface water samples

S. No	Parameter	Unit	Sample codes				
			A	B	C	D	E
1.	pH @ 25°C	-	7.29	7.37	7.58	7.31	7.36
2.	Dissolved Oxygen (DO)	mg/l	4.7	4.6	4.8	6.1	6.3
3.	Total Suspended Solids (at 105°C)	mg/l	17	37	34	24	35
4.	Total Dissolved Solids (at 180C)	mg/l	412	392	464	162	104
5.	Chemical Oxygen Demand (COD)	mg/l	<5	<5	<5	<5	<5

6.	Biochemical Oxygen Demand (BOD) 3 days @ 27C	mg/l	2.3	2.6	2.9	2.2	2.0
7.	Chloride (as Cl)	mg/l	65	60	125	25	20
8.	Total Hardness (as CaCO ₃)	mg/l	220	188	220	120	80
9.	Total Alkalinity (as CaCO ₃)	mg/l	248	236	252	112	60
10.	Calcium Hardness (as CaCO ₃)	mg/l	140	120	132	84	48
11.	Magnesium Hardness (as CaCO ₃)	mg/l	80	68	88	36	32
12.	Nitrate (NO ₃)	mg/l	10.14	9.47	9.03	9.65	8.85
13.	Nitrite Nitrogen (as NO ₂ -N)	mg/l	0.08	0.09	0.05	0.08	0.16
14.	Ammonical Nitrogen (as NH ₃ -N)	mg/l	<0.4	<0.4	<0.4	<0.4	<0.4
15.	Fluoride (as F ⁻)	mg/l	<0.2	0.31	0.57	<0.2	<0.2
16.	Ortho Phosphate (as PO ₄ ³⁻)	mg/l	<0.05	<0.05	<0.05	<0.05	<0.05
17.	Sulphate (as SO ₄ ²⁻)	mg/l	8.68	<5	13.0	10.4	10.8
18.	Sodium (as Na)	mg/l	54.17	56.87	95.50	16.69	11.43
19.	Potassium (as K)	mg/l	4.10	3.98	4.22	2.56	1.68

The surface water samples collected in 5 locations in the surroundings of the industry indicates that there is no discharge of industrial effluent to the Yerravaram channel and Pushkara Canal.

10.0 Ground Water sample collection and analysis

Ground water samples were collected at six locations within the industry premises (including leased land of the industry) as below and the analysis results are presented in the **Table 12.**

- F.** Borewell water (Agricultural use), behind Bus Shed
- G.** Borewell water (Agricultural use), behind Boys Hostel
- H.** Borewell water (Agricultural use), at Main Sub-station
- I.** Borewell water (Industrial use), behind New Ladies Hostel
- J.** Borewell water (Industrial use), behind Old Ladies Hostel
- K.** Piezometer well water, near ETP area

Table 12: Analysis results of ground water samples

S. No	Parameter	Unit	Sample codes						Drinking water standard
			F	G	H	I	J	K	

									(BIS:IS:10500, 2012)
1.	pH @ 25C	-	7.11	7.27	6.91	7.10	7.08	6.96	6.5 to 9.5
2.	Conductivity	mg/l	1281	1622	2380	1397	2060	1958	--
3.	Total Dissolved Solids (at 180°C)	mg/l	844	1072	1562	924	1356	1288	500
4.	Chloride (as Cl)	mg/l	222	322	544	262	486	468	250
5.	Total Hardness (as CaCO ₃)	mg/l	500	588	800	500	700	560	200
6.	Total Alkalinity (as CaCO ₃)	mg/l	460	504	568	472	476	440	200
7.	Ortho Phosphate (as PO ₄ ³⁻)	mg/l	<0.04	<0.04	0.27	<0.04	0.04	<0.04	--
8.	Sulphate (as SO ₄ ²⁻)	mg/l	26.2	38.6	48.5	30.4	42.3	43.3	200
9.	Fluoride (as F)	mg/l	0.41	0.36	<0.2	<0.2	0.27	<0.2	1.0
10.	Nitrate (as NO ₃)	mg/l	29.30	22.53	31.78	22.53	43.38	27.22	45
11.	Nitrite Nitrogen (as NO ₂ -N)	mg/l	<0.02	<0.02	0.25	<0.02	0.02	0.02	--
12.	Ammonical Nitrogen (as NH ₃ -N)	mg/l	<0.4	<0.4	<0.4	<0.4	<0.4	<0.4	--
13.	Calcium Hardness (as CaCO ₃)	mg/l	284	300	472	260	156	212	75
14.	Magnesium Hardness (as CaCO ₃)	mg/l	216	288	328	240	544	348	30
15.	Sodium (as Na)	mg/l	118	151	260	141	204	232	--
16.	Potassium (as K)	mg/l	2.20	3.34	2.15	2.71	1.95	1.64	--

From the analysis results, the ground water samples collected in 5 locations within industry and it's surrounding area within the permissible limits of drinking water standards

(BIS:IS:10500, 2012) except for TDS, Magnesium, Calcium, Total Alkalinity, and Total Hardness, which is due to geographical conditions.

11.0 Authenticity of the complaint

The main allegation of the petitioner is that the Janjnavathi River and Yeleswaram Dam, which serve as vital water sources for drinking, agriculture, and livestock, are being polluted due to the discharge of untreated effluents by M/s. Avanti Frozen Foods Pvt. Ltd., thereby compelling villagers to consume polluted water.

The Joint Committee held discussions with Sri A Ravi Kumar, Deputy Executive Engineer, Water Resource Department, Samalkot and Sri P. Radha Krishna, District Ground Water Officer, Ground Water & Water Audit Department, Kakinada District, regarding this allegation.

- The Water Resource Department officials clarified that there is no river named “Janjnavathi” in the district, as mentioned by the petitioner in the representation to the Hon’ble NGT.
- They further informed that the operations of M/s. Avanti Frozen Foods Pvt. Ltd. have no impact on the Yeleru Reservoir and its irrigation canals, as the industry is located downstream and away from the reservoir.
- The District Ground Water Officer informed that a piezometer has been installed at Yerravaram Village for regular monitoring of groundwater quality and furnished monitoring reports to the Committee.

11.1 Report of the Irrigation Department:

The DEE, Water Resource Department (Irrigation) vide report dated 05.08.2025, stated that the Yeleru Reservoir is on the upstream side of M/s. Avanti Frozen Foods Private Limited which is at distance of about 7.1 KM and hence discharging of water into the river on the upstream side of Yeleru dam is not feasible and not found. During the Joint committee inspection in the presence of petitioner, it was not found the discharging of any wastewater into the “Yerravaram Calava” on the downstream side of Yeleru dam which is flowing nearby M/s. Avanti Frozen Foods Private Limited (**Annexure – 8**).

11.2 Report of the Ground Water Department:

The District Ground Water Officer, Kakinada reported that 6 wells are existed in the premises of the industry which are drilled from 30m to 33m depth deployed with 7 HP and 7.5 HP submersible pumps. Two wells are being used for industrial needs and three wells are being used for agricultural needs. One piezometer well was established for continuous water level monitoring in the premises. The ground water department has established piezometer in Yarravaram village and that piezometer is located at 1.3 km North-East and is on the upstream side of river Eleru from the premises of M/s.Avanti Frozen foods Pvt. Ltd.

Based on field observations, the analytical data of ground water samples and the historical data available in the department, the Ground Water Department concluded that there is no negative impact on ground water regime in and around the premises of M/s. Avanti Frozen foods Pvt. Ltd, Yarravaram Village, Yeleswaram Mandal. The report of Ground Water & Water Audit Department dated 20.08.2025 is placed at **Annexure – 9**.

12.0 Conclusion and Recommendations

1. The industry has Effluent Treatment Plant and Sewage Treatment Plant of adequate capacity for treatment of wastewater generated from the industry and also has adequate land for utilizing treated effluents for irrigation.
2. As per the analysis results of the wastewater samples collected at the outlet of the ETP and also Continuous Online Effluent Quality Monitoring Data, the treated wastewater is meeting the discharge standards stipulated by the APPCB.
3. There is no discharge of wastewater from the industry into the nearby waterbodies as observed by the committee. The petitioner expressed apprehension that the industry was discharging effluents into nearby water bodies but he could not identify or demonstrate the alleged discharge locations.
4. The joint committee inspected the premises and nearby canals in presence of the petitioner but he was not able to show the location of alleged illegal discharge of effluents from the industry.

5. The Irrigation Department, in their report dated 19.08.2025, stated that Yeleru Reservoir is about 7.1 km away in up-streams side of M/s. Avanti Frozen Foods Pvt. Ltd., and discharge of wastewater into the river is not feasible. Further, during the joint committee inspection in the petitioner's presence, no wastewater discharge was observed into the "Yerravaram Calava" flowing downstream of the Yeleru dam near the industry.
6. The District Ground Water Officer, Kakinada reported that the field observations, groundwater analysis and historical data shows that there is no negative impact on the groundwater regime around M/s. Avanti Frozen Foods Pvt. Ltd.
7. From the above, it is concluded that the allegations raised by the petitioner are without merit, as he was unable to indicate any specific location of the alleged illegal discharges and during the interaction, clarified that his complaint was based only on an apprehension. Further, during the inspection, no instances of water pollution were observed, either through physical verification of the industry or as per the analysis results of the collected samples.
8. It is recommended that the APPCB shall modify CTO issued to the industry and mention the maximum land area required for disposal of treated effluent through irrigation in accordance to the APPCB siting guidelines for establishment of industries.

K. Sri Ramani
Smt. K. Sri Ramani, Revenue
Divisional
Peddapuram

Sowmya
Smt. Sowmya D, Scientist 'E',
Officer, CPCB, Regional Directorate,
Chennai

MBS Shankara Rao
Sri MBS. Sankara Rao,
Environmental Engineer,
APPCB, Regional Office,
Kakinada

PHOTOGRAPHS



Name and display board



Fine Screen



Clarifier



Clarifier



Aeration tank



Aeration tank



Screw Dehydrator



Sludge Drying Bed



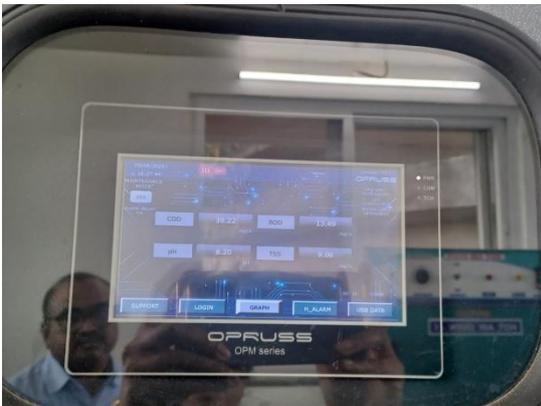
Guard Pond



Treated water Tanks



Pipeline carrying treated effluent to irrigation fields



Online Continuous Effluent Monitoring System





Solid waste – Shrip head



Cold storage for storing solid waste and solid waste chute

Item No. 04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 209/2025

Malta Chinni

Applicant

Versus

CPCB & Ors.

Respondents

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

ORDER

1. Malta Chinni has sent the present letter petition dated 16.05.2024 to this Tribunal, which has been treated and registered as O.A. No. 209/2025 for exercise of suo motu jurisdiction.
2. The relevant part of the letter petition enumeration grievances of the applicants reads as under:-

“Subject:- Prevention of Water and Air pollution evaluated from Avanti Frozen Foods Private Limited, Yerravaram Village 533 435 Yeleswaram Mandal, Kakinada District- Save Fundamental Rights of peoples health of Yelleswaram, Kirlampudi, Jaggampeta and Prathipadu mandals request-Regarding.

X X X X
With reference to the above subject, I bring the problems facing by the peoples residing in the Mandalaie. Yelleswaram, Kirlampudi, Jaggampeta and Prathipadu, each Mandal consisting of about 12 village, who are drinking polluted water and getting polluted air which were evaluated from out of Avanti Frozen Foods Private Limited, Yermavaram Village 533 435, Yeleswaram Mandal, Kakinada District.

I am CITIZEN of Yelleswaram Mandal and having got most respect towards law and order. I am rendering my services as human citizen in and around the Yelleswaram Mandal. There is a river Janjnavathi flowing and there are Yelleswaram dam for storage of the said river water which water was sent to

the Villages in Yelleswaram, Kirlampudi, Jaggampeta, Prathipadu Mandals by way of small canals and the said water is utilized by the farmers for agricultural activities, for drinking purpose of the peoples, for feeding cattle, and number of animals are drinking the said water, residing in the aforesaid Mandals, which water is the only source of livelihood for the peoples of the aforesaid Mandals

While so, the said Avanti Frozen Foods Private Limited, Yerravaram Village-533435, Yeleswaram Mandal, Kakinada District, without taking any precautionary measurements like sending the waste water to separate canal which is not utilized by anyone and controlling of air pollution running the same, as the said waste water is sending the canals water which chemical water is mixing with the canal water, which water is drinking by the people which is causing hazardous to the lives of the people, fatties and all living things in the river. Further the said Avanti Frozen Foods Private Limited, Yerravaram Vilage - 533435, Yeleswaram Mandal, Kakinada District, is not controlling the air pollution which is evaluating from out of the factory which is mixing with the air and the same air is taking by the people residing in the aforesaid Mandal and thereby the peoples are suffering with (1) Fibrin purulent exudates on liver, heart and spleen, (2) Hemorrhagic necrotic enteritis. (3) Congested of lungs, (4) qufactive necrotic changes on liver. (5) pseudomembrane formation on liver and heart and other ailments, due to drinking of polluted water and air which were evaluated from out of the Avanti Frozen Foods Private Limited, Yerravaram Village 533435, Yeleswaram Mandal, Kakinada District. It is pertinent to observe that if the peoples residing in the aforesaid Mandals drink the polluted water and breathing polluted air, no doubt there is life danger to all the peoples who are residing in the aforesaid Mandals and the same cannot be compensated in terms of money.

The water is tested by various labouratories and opined that "the water has organic content in it and has a pungent smell. it is not suitable for drinking or other domestic purposes with reference to the Standards of Drinking Water as per IS 10.500-2012", the said report was issued by Industrial Consultancy Services, University College of Engineering, Jawaharlal Nehru Technological University, Kakinada. Further it came to light that due to leaving of the polluted water and air, the polluted water is going deep in to the earth layers which also causing damage to the crops in not yielding good yields of crop every year consequently the farmers are sustaining huge loss in their agriculture works.

Basing on the report Mandal Parishad Development Officer, Mandal Praja Parishad, Yeleswaram, to take appropriate action against the said Avanti Frozen Foods Private Limited, Yerravaram Village 533 435, Yeleswaram Mandal, Kakinada District.

Having scented the action yet to be taken by the Mandal Parishad Cvelopment Office, the said Avanti Frozen Foods Private Limited. Yerravaram Vilage-533 435, Veleswaram Mandal, Kakinada District, making hectic efforts and managing the things in its favour to get suitable reports.

I am herewith enclosing all necessary papers along with this representation for kind perusal of all of your goodself and for appropriate action against the said Avanti Frozen Foods Private Limited, Yerravaram Village-533 435, Yeleswaram Mandal, Kakinada District.

Under the aforesaid circumstances I being lawful citizen and rendering service to the people of the aforesaid Mandals, I being in dutiful condition, I brought the aforesaid facts to the notice of all of your goodself for taking appropriate action against the said Avanti Frozen Foods Private Limited, Yerravaram Village 533 435, Yeleswaram Mandal, Kakinada District, and cancelling all the licenses and etc given to it as the said Avanti Frozen Foods Private Limited, Yerravaram Village-533 435, Yeleswaram Mandal, Kanada District, intentionally violated the fundamental rights of peoples residing in the aforesaid Mandal, by releasing polluted water and air from its factory, and render justice to all the peoples residing in the aforesaid Mandals, which kindness is very much helpful to the peoples.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) Central Pollution Control Board through its Member Secretary, (2) Andhra Pradesh Pollution Control Borad through its Member Secretary, (3) District Collector -cum- District Magistrate, Kakinada, (4) Registrar of Companies, Andhra Pradesh and (5) State Ground Water Authority, Andhra Pradesh, and (6) M/s. Avanti Frozen Foods Private Limited, 533-435, Village Yerravaram, Mandal Yeleswaram, District Kakinada who are impleaded as respondents no. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 6 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action.

Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector -cum- District Magistrate, Kakinada and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 08.07.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 6 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Collector -cum- District Magistrate, Kakinada by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 28th, 2025
Original Application No. 209/2025/AB

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 209 of 2025 (PB)**

INTERIM PROGRESS REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH HON'BLE NGT ORDERS DT. 28.05.2025 IN ORIGINAL APPLICATION (O.A) NO. 209 OF 2025 (PB) FILED IN THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), PRINCIPAL BENCH (PB), NEW DELHI BY SRI MALTA CHINNI, RESIDENT OF YERRAVARAM VILLAGE, YELESWARAM MANDAL, KAKINADA DISTRICT, ANDHRA PRADESH.

S. No.	Particulars	Page No.
1.	Interim progress report of Joint Committee in compliance with Hon'ble NGT Orders dt. 28.05.2025 in Original Application No. 209 of 2025 (PB), New Delhi.	1-5
2.	Annexure-I , Copy of the Hon'ble NGT (PB) Order dt 28.05.2025.	6-10
3.	Annexure-II , Copy of the Consent to Establish (CTE) order dated 26.12.2015.	11-17
4.	Annexure-III , Copy of the Consent to Operate (CTO) order dated 26.04.2017 and further amendment order 06.05.2017 with a validity upto 31.03.2027.	18-23
5.	Annexure-IV , Copy of the Consent to Establish (CTE) Expansion order dated 27.02.2020.	24-29
6.	Annexure-V , Copy of the Consent to Operate (CTO) Expansion order dated 16.06.2020 with a validity upto 31.03.2027.	30-35
7.	Annexure-VI , Copy of CPCB Nomination for the Committee in Original Application No. 209 of 2025 (PB) dated 06.06.2025.	36-37
8.	Annexure-VII , Copy of APPCB, Head Office nominated officials for Joint Committed vide Ir dt.11.06.2025.	38-39
9.	Annexure-VIII , note orders by the Collector and District Magistrate, Kakinada District, nominating the Revenue Divisional Officer, Peddapuram as a member of the Joint Committee.	40

MBS Shankar Rao

**NODAL OFFICER
A.P. Pollution Control APPCB,
Regional Office, Kakinada**

Date: 03.07.2025

INTERIM PROGRESS REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH HON'BLE NGT ORDERS DT. 28.05.2025 IN ORIGINAL APPLICATION NO.209 OF 2025 (PB) FILED IN THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), PRINCIPAL BENCH, NEW DELHI BY SRI MALTA CHINNI RESIDENT OF YERRAVARAM VILLAGE, YELESWARAM MANDAL, KAKINADA DISTRICT AGAINST M/S. AVANTI FROZEN FOODS PVT. LTD., YERRAVARAM VILLAGE, YELESWARAM MANDAL, KAKINADA DISTRICT

It is submitted that Sri Malta Chinni has submitted letter petition dated 16.05.2024 to the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi alleging that "the people of Yeleswaram, Kirlampudi, Jaggampeta and Prathipadu Mandals (each consisting of about 12 villages) are facing severe problems viz., the residents are compelled to drink polluted water and breathe contaminated air originating from M/s Avanti Frozen Foods Pvt. Ltd., Yerravaram Village, Yeleswaram Mandal, Kakinada District. He further alleged that the Janjnavathi River and Yeleswaram Dam serve as vital water sources for drinking, agriculture, and livestock in these Mandals and M/s Avanti Frozen Foods Pvt. Ltd., has been discharging untreated effluents into canals connected to this system, contaminating water and air without proper safeguards. This has resulted in severe health issues among the population and damage to crops." He further requested to kindly take immediate and appropriate action, including the cancellation of licenses/permissions granted to the company, to protect the health and rights of the affected communities.

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi registered O.A.No.209 of 2025, on the allegations of Sri Malta Chinni against M/s. Avanti Frozen Foods Private Limited, Yerravaram Village, Yeleswaram Mandal, Kakinada District and vide order dated 28.05.2025 constituted a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector -cum- District Magistrate, Kakinada and directed to undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action and directed the APPCB to act as a nodal agency for coordination and compliance. Also, Hon'ble NGT directed that the report of the Joint Committee may be filed by APPCB and replies of the responses may be filed by the respondents No.1 to 6 before the Southern Zone Bench of this Tribunal within Two months.

Also, it is submitted that the Hon'ble NGT (PB), New Delhi has directed the registry to list the matter before the Southern Zone Bench, NGT, Chennai on 08.07.2025 after obtaining orders from the Hon'ble Chairperson for transfer of the case. (A copy of the order of the Hon'ble NGT, (PB), New Delhi dated 28.05.2025 is attached as **Annexure – I**)

It is submitted that the 6th respondent i.e., M/s. Avanti Frozen Foods Private Limited is a processed shrimp producing unit located at Yerravaram Village, Yeleswaram Mandal, Kakinada District. The unit has obtained Consent to Establish (CTE) of Andhra Pradesh Pollution Control Board (APPCB) vide order dated 26.12.2015 for producing Processed Shrimp – 40 TPD, Tube Ice-80 TPD & Flake Ice-90 TPD. (A copy of the CTE order dated 26.12.2015 is attached **Annexure-II**)

M/s. Avanti Frozen Foods Private Limited, Yerravaram Village, Yeleswaram Mandal, Kakinada District has obtained Consent to Operate (CTO) of Andhra Pradesh Pollution Control Board (APPCB) vide order dated 26.04.2017 with a validity upto 31.03.2018 for Processed Shrimp – 40 TPD, Tube Ice-80 TPD & Flake Ice-90 TPD stipulating conditions and the date of validity has been extended upto 31.03.2027 vide CTO amendment order dated 06.05.2017. (A copy of the CTO order dated 26.04.2017 & Amendment order dated 06.05.2017 are attached **Annexure-III**)

M/s. Avanti Frozen Foods Private Limited has obtained CTE (Expansion) from APPCB vide order dated 27.02.2020 for increasing production capacity of Processed Shrimp – from 40 TPD to 50 TPD & Flake Ice- from 90 TPD to 110 TPD. (A copy of the CTE (Expansion) order dated 27.02.2020 is attached **Annexure-IV**)

Subsequently, M/s. Avanti Frozen Foods Private Limited, Yerravaram Village, Yeleswaram Mandal, Kakinada District has obtained CTO of the Board for expansion vide order dated 16.06.2020 with a validity upto 31.03.2027 for increasing the production capacity of Processed Shrimp to 50 TPD & Flake Ice to 110 TPD stipulating conditions. (A copy of the CTO (Expansion) order dated 16.06.2020 is attached **Annexure-V**)

The unit is having a total of 57.30 acres of land (44 acres own + 13.30 acres leased land), Out of this, 4.02 acres was developed as built-up area and the

remaining 52.24 acres is dedicated to onland application of treated effluents for greenbelt development.

A. Measures taken by the industry to control water pollution:

The prawn processing units are majorly water polluting. The primary source of pollution is the effluent generated during washing, de-heading, peeling, and cleaning of prawns. The wastewater generated is rich in organic matter, proteins, oils, and suspended solids. The details of permitted water consumption and wastewater generation, treatment facility provided and mode of disposal as per CTO order are as follows:

a) Water Consumption:

Sl. No.	Purpose	Permitted water composition as per CTO order dated 26.04.2017 & 16.06.2020
1.	Process & Washings	500 KLD
2.	Boiler	10 KLD
3.	Domestic	30 KLD

b) Waste Water Generation and point of disposal:

Sl. No.	Purpose	Permitted water composition as per CTO order dated 26.04.2017 & 16.06.2020	Point of Disposal
1.	Process	469 KLD	After treatment in the ETP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.
2.	Boiler	1.0 KLD	
3.	Domestic	24.0 KLD	After treatment in the STP, the treated water shall be used for onland irrigation within the premises and leased land of 13.08 acres

c) Details of Treatment facility provided for the treatment of trade effluents and domestic effluents:

The industry generates wastewater of 469 KLD, Boiler Blow down of 1 KLD for which industry has established Effluent Treatment Plant (ETP) of capacity 600 KLD consisting of Bar Screen Chamber, Collection tank, Equalization tank, Primary Clarifier, Aeration tank-3 Nos. Secondary

Clarifier, Sludge filter press and Treated water collection tank. Also, the industry has provided Sewage Treatment Plant of capacity 60 KLD for the treatment of domestic wastewater.

- d) As per the consent order dated 16.06.2020, the treated wastewater (Process, Boiler Blow Down, Domestic) of about 494 KLD is being utilized for onland irrigation within the premises and also in the leased land of 13.80 acres.
- e) With regard to the Air Pollution sources, the industry is having 2 Nos of Non-IBR diesel fired boiler of capacity 850 Kg/hr & 4 Nos. of DG Sets of capacity 1010 KVA each as standby power supply.

B. Constitution of Joint Committee as per the order of the Hon'ble NGT (PB), New Delhi dated 28.05.2025:

- a) It is submitted that the CPCB, vide letter dated 06.06.2025, nominated Smt. Sowmya D., Scientist 'E' Regional Directorate, Chennai, as the CPCB representative to be a member of the Joint Committee. (A copy of the letter dated 06.06.2025 is submitted as **Annexure – VI**)
- b) The APPCB, Board Office, Vijayawada vide letter dated 11.06.2025, has nominated Sri M.B.S. Sankara Rao, Environmental Engineer, APPCB, Regional Office, Kakinada as the APPCB representative and Nodal Officer for the Committee. (A copy of the letter dated 11.06.2025 is submitted as **Annexure – VII**)
- c) The Collector & District Magistrate, Kakinada District vide order dated 16.06.2025 authorized the Revenue Divisional Officer, Peddapuram to be a member of the Joint Committee constituted by the Hon'ble NGT vide order dated 28.05.2025 in O.A No. 209 of 2025. (A copy of the note order dated 16.06.2025 is submitted as **Annexure – VIII**)
- d) The Joint Committee conducted preliminary meeting through Video Conference on 01.07.2025 and committee discussed in detail, the grievance in the letter petition of Sri Malta Chinni dated 16.05.2024, details in the order of the Hon'ble NGT (PB), New Delhi to undertake visits to the site and verify the factual position and suggest appropriate remedial action

- e) The grievance in the application, preliminary information of the industry and conditions in the CTO order issued by the APPCB are discussed in detail and planned for inspection of the industry and monitoring of quality water in the surrounding area. The committee members requested the APPCB to communicate the date of field visit to the applicant, Ground water Department and Irrigation Department to associate during the inspection.
- f) The committee has proposed to conduct field visit in the 3rd week of July, 2025 to verify the factual position of the industry, to interact the petitioner regarding grievance and to suggest the remedial action.

The interim progress report of the Joint Committee is submitted to the Hon'ble NGT in due compliance of the Hon'ble NGT (PB) Order dated 28.05.2025 in O.A. No.209 of 2025.

MBS Shankar Rao
**ENVIRONMENTAL ENGINEER &
NODAL OFFICER
A.P. Pollution Control Board,
Regional Office: Kakinada**

Date:03.07.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 209/2025

Malta Chinni Applicant
Versus
CPCB & Ors. Respondents

Date of hearing: 28.05.2025

**CORAM: HON’BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON’BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

ORDER

1. Malta Chinni has sent the present letter petition dated 16.05.2024 to this Tribunal, which has been treated and registered as O.A. No. 209/2025 for exercise of suo motu jurisdiction.
2. The relevant part of the letter petition enumeration grievances of the applicants reads as under:-

“Subject:- Prevention of Water and Air pollution evaluated from Avanti Frozen Foods Private Limited, Yerravaram Village 533 435 Yeleswaram Mandal, Kakinada District-Save Fundamental Rights of peoples health of Yelleswaram, Kirlampudi, Jaggampeta and Prathipadu mandals request-Regarding.

X X X X
With reference to the above subject, I bring the problems facing by the peoples residing in the Mandalaie. Yelleswaram, Kirlampudi, Jaggampeta and Prathipadu, each Mandal consisting of about 12 village, who are drinking polluted water and getting polluted air which were evaluated from out of Avanti Frozen Foods Private Limited, Yermavaram Village 533 435, Yeleswaram Mandal, Kakinada District.

I am CITIZEN of Yelleswaram Mandal and having got most respect towards law and order. I am rendering my services as human citizen in and around the Yelleswaram Mandal. There is a river Janjnavathi flowing and there are Yelleswaram dam for storage of the said river water which water was sent to

the Villages in Yelleswaram, Kirlampudi, Jaggampeta, Prathipadu Mandals by way of small canals and the said water is utilized by the farmers for agricultural activities, for drinking purpose of the peoples, for feeding cattle, and number of animals are drinking the said water, residing in the aforesaid Mandals, which water is the only source of livelihood for the peoples of the aforesaid Mandals

While so, the said Avanti Frozen Foods Private Limited, Yerravaram Village-533435, Yeleswaram Mandal, Kakinada District, without taking any precautionary measurements like sending the waste water to separate canal which is not utilized by anyone and controlling of air pollution running the same, as the said waste water is sending the canals water which chemical water is mixing with the canal water, which water is drinking by the people which is causing hazardous to the lives of the people, fatties and all living things in the river. Further the said Avanti Frozen Foods Private Limited, Yerravaram Vilage - 533435, Yeleswaram Mandal, Kakinada District, is not controlling the air pollution which is evaluating from out of the factory which is mixing with the air and the same air is taking by the people residing in the aforesaid Mandal and thereby the peoples are suffering with (1) Fibrin purulent exudates on liver, heart and spleen, (2) Hemorrhagic necrotic enteritis. (3) Congested of lungs, (4) qufactive necrotic changes on liver. (5) pseudomembrane formation on liver and heart and other ailments, due to drinking of polluted water and air which were evaluated from out of the Avanti Frozen Foods Private Limited, Yerravaram Village 533435, Yeleswaram Mandal, Kakinada District. It is pertinent to observe that if the peoples residing in the aforesaid Mandals drink the polluted water and breathing polluted air, no doubt there is life danger to all the peoples who are residing in the aforesaid Mandals and the same cannot be compensated in terms of money.

The water is tested by various labouratories and opined that "the water has organic content in it and has a pungent smell. it is not suitable for drinking or other domestic purposes with reference to the Standards of Drinking Water as per IS 10.500-2012", the said report was issued by Industrial Consultancy Services, University College of Engineering, Jawaharlal Nehru Technological University, Kakinada. Further it came to light that due to leaving of the polluted water and air, the polluted water is going deep in to the earth layers which also causing damage to the crops in not yielding good yields of crop every year consequently the farmers are sustaining huge loss in their agriculture works.

Basing on the report Mandal Parishad Development Officer, Mandal Praja Parishad, Yeleswaram, to take appropriate action against the said Avanti Frozen Foods Private Limited, Yerravaram Village 533 435, Yeleswaram Mandal, Kakinada District.

Having scented the action yet to be taken by the Mandal Parishad Cvelopment Office, the said Avanti Frozen Foods Private Limited. Yerravaram Vilage-533 435, Veleswaram Mandal, Kakinada District, making hectic efforts and managing the things in its favour to get suitable reports.

I am herewith enclosing all necessary papers along with this representation for kind perusal of all of your goodself and for appropriate action against the said Avanti Frozen Foods Private Limited, Yerravaram Village-533 435, Yeleswaram Mandal, Kakinada District.

Under the aforesaid circumstances I being lawful citizen and rendering service to the people of the aforesaid Mandals, I being in dutiful condition, I brought the aforesaid facts to the notice of all of your goodself for taking appropriate action against the said Avanti Frozen Foods Private Limited, Yerravaram Village 533 435, Yeleswaram Mandal, Kakinada District, and cancelling all the licenses and etc given to it as the said Avanti Frozen Foods Private Limited, Yerravaram Village-533 435, Yeleswaram Mandal, Kanada District, intentionally violated the fundamental rights of peoples residing in the aforesaid Mandal, by releasing polluted water and air from its factory, and render justice to all the peoples residing in the aforesaid Mandals, which kindness is very much helpful to the peoples.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) Central Pollution Control Board through its Member Secretary, (2) Andhra Pradesh Pollution Control Borad through its Member Secretary, (3) District Collector -cum- District Magistrate, Kakinada, (4) Registrar of Companies, Andhra Pradesh and (5) State Ground Water Authority, Andhra Pradesh, and (6) M/s. Avanti Frozen Foods Private Limited, 533-435, Village Yerravaram, Mandal Yeleswaram, District Kakinada who are impleaded as respondents no. 1 to 6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 6 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action.

Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector -cum- District Magistrate, Kakinada and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 08.07.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 6 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Collector -cum- District Magistrate, Kakinada by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 28th, 2025
Original Application No. 209/2025/AB



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM

Annexure-II

B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in



BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.6125-KKD/APPCB/ZO-VSP/CFE/2015 1776

Date:26.12.2015

Sub: APPCB – ZO - VSP – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Avanti Frozen Foods Private Limited, R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Industry's CFE application received through single desk on 10.12.2015 at APPCB, Regional Office, Kakinada.
 2. APPCB, Regional Office, Kakinada verification report dt.14.12.2015, received by Zonal Office, Visakhapatnam on 15.12.2015.
 3. CFE Committee meeting held on 26.12.2015 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. In the reference 1st cited an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout following activity as mentioned below, with a project cost of **Rs. 60,00,00,000/- (Rupees sixty crores only)**.

SNo.	Name of the Product	Proposed Capacity
1.	Processed Shrimp	40 TPD
2.	Tube Ice	80 TPD
3.	Flake Ice	90 TPD

2. As per the application, the above activity is to be located at R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District.
3. The above site was inspected by the Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 11.12.2015 and found that the industry is surrounded by East: Agricultural lands; West: Agricultural lands; North: Village Road; South: Agricultural lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada, recommendation by the CFE committee meeting held on 26.12.2015 at APPCB, Zonal Office, Visakhapatnam, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity Under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products as mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

To
M/s. Avanti Frozen Foods Private Limited,
C/o. Sri Alluri Indra Kumar,
D.No.6-36-658, G-2, Concorde Apartments,
Somajiguda, Hyderabad – 500 082
Email: avantiho@avantifeeds.com

Handwritten signature in green ink
JOINT CHIEF ENVIRONMENTAL ENGINEER
Joint Chief Environmental Engineer
A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE
VISACHAPATNAM

Copy to Commissioner of Industries, Chirag Ali lane, Abids, Hyderabad for information.
Copy to Environmental Engineer, Regional Office, Kakinada for information and necessary action.
Copy to General Manager, District Industries Center, Kakinada for information.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \text{ SQRT (KVA)}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Andhra Pradesh Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water

rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

20. This order is valid for a period of 5 years from the date of issue.

SCHEDULE – B

Committee recommendations: The consent for establishment committee in its meeting held on 26.12.2015 examined the CFE application and the report submitted by EE, RO, Kakinada. The committee observed that the industry proposes to establish Shrimp Processing unit. The committee also observed that Peddanapalli Village road is existing towards northern direction. The committee noted that as per the transportation guidelines, the distance between the boundary of the industry and the edge of the village road shall be 25 meters. The committee recommended that the industry shall submit i) An undertaking on Rs. 100/- non judicial stamp paper stating that the industry shall maintain 25 meters setback distance from the edge of the Peddanapalli Village road to boundary of the industry towards northern direction and no construction activity shall be taken up within the setback distance of 25 meters. The industry shall develop greenbelt in the setback distance with tall growing trees with wide leaf area ii) Revised site plan with duly marking 25 mtrs setback distance from the edge of the Peddanapalli Village road to boundary of the industry towards northern direction. The committee also observed that the proposed industry is a shrimp processing unit – 40 TPD in addition to tube ice – 80 TPD and flake ice – 90 TPD. The industry submitted water consumption and wastewater generation quantities are in lower side, whereas the usual wastewater generation will be 4 KLD for 1 ton of shrimp processing. Accordingly the process & wash and boiler blow down water generation for 40 TPD shrimp will be 160 KLD in addition to domestic wastewater of 24.0 KLD. The industry has total area of 22.95 acres and proposes to have a built up of 4.0213 acres and roads, compound wall and parking area is 1.0737 acres. The industry is left with 17.855 acres of open land. The village road is located on the northern side which has a total length of 382.55 mts and as per the guidelines the industry need to leave 9563.75 sq.mts (2.36 acres) of land towards northern side to comply with the transportation guidelines. As per the guidelines, the industry requires 18.4 acres land for utilization of treated wastewater for onland irrigation. The industry is left with 17.855 acres of open land which includes 2.36 acres of land which is supposed to leave 25 mtrs distance from the edge of the village road to boundary of the industry towards northern side to comply with the transportation guidelines. The industry has to submit additional land of 0.55 acres registered / notary lease document for utilization of treated wastewater for onland irrigation in addition to 17.855 acres land. The committee further observed that the industry proposes for construction of ETP for treatment of wastewater with designed capacity of 150 KLD which is not sufficient to treat the 160 KLD process & wash and boiler blow down wastewater to meet the surface water standards. The committee recommended that the industry shall submit additional land of 0.55 acres registered / notary lease document for utilization of treated wastewater for onland irrigation in addition to 17.855 acres land and also recommended that the proposed ETP shall be redesign to treat the 160 KLD of wastewater to meet the inland surface water standards and also recommended to provide STP to treat the domestic wastewater for utilization of treated waste water for onland irrigation. After detailed discussion, the committee recommended to issue CFE order to the industry with following conditions.

Special Conditions:

1. The industry shall submit an undertaking on Rs. 100/- non judicial stamp paper stating that the industry shall maintain 25 meters setback distance from the edge of the Peddanapalli Village road to boundary of the industry towards northern direction. No construction activity shall be taken up within the setback distance of 25 meters and shall develop greenbelt in the setback distance with tall growing trees with wide leaf area, **by 17.01.2016, failing which the CFE issued will be cancelled.**
2. **The industry shall submit additional 0.55 acres land of registered / notary lease document for utilization of treated wastewater 160KLD for onland irrigation in addition to vacant land of 17.855 acres to the Board by 17.03.2016, failing which the CFE expansion order issued will be cancelled.**
3. The industry shall properly collect the process & wash and cooling blow down wastewater of 160 KLD, treat the wastewater in the re-designed ETP and the treated waste water shall be used on land for irrigation duly meeting the surface water standards stipulated.

4. The industry shall properly collect the domestic wastewater of 24.0 KLD, treat the wastewater in the STP and the treated domestic waste water shall be used on land for irrigation duly meeting the standards stipulated.
5. The proponent shall report progress on implementation of the project to this office and A.P.Pollution Control Board, Regional Office, Kakinada regularly.
6. The source of water is on site Bore well and the maximum permitted water consumption shall not exceed the following quantities:

S.No.	Purpose	Quantity
1	Process & Wash	167.0 KLD
2	Boiler feed	10.0 KLD
3	Domestic	30.0 KLD
Total		207.0 KLD

7. The maximum wastewater generation shall not exceed the following:

S. No.	Effluent Source	Quantity
1.	Process & Wash	159.0 KLD
2.	Boiler blow down	1.0 KLD
3.	Domestic	24.0 KLD
Total		184.0 KLD

Effluent Source	Treatment Facility	Mode of Disposal	Limiting Standards
Process & Wash (159 KLD) & Boiler blow down (1.0 KLD) – 160.0 KLD	Bar Screen Chamber, Equalization/Neutralization tank, Flash Mixer, Collection tank, Primary Clarifier, Aeration tank, Secondary Clarifier, Sludge Drying beds, Sand filter, Activated Carbon filter.	Shall be treated in ETP, after treatment the treated wastewater shall be utilized for on land for irrigation within the premises.	pH - 5.5 - 9.0, TSS - 100.0 mg /l, BOD(3 days at 270 C) - 30.0 mg /l and Oil & Grease - 10.0 mg /l
Domestic – 24.0 KLD	STP	Shall be treated in STP, after treatment the treated wastewater shall be utilized for on land for irrigation within the premises.	pH - 5.5 - 9.0, TSS - 200.0 mg /l, BOD(3 days at 270 C) – 100.0 mg /l and Oil & Grease - 10.0 mg /l

8. The effluents shall be treated to the onland for irrigation standards, stipulated under Environment(Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422(E) dt. 19.05.1993 and its amendments thereof.
9. The industry shall construct and Commission Effluent Treatment Plant (ETP) as proposed along with the commissioning of the industry and shall use the treated effluents on land for gardening / irrigation within the premises. All the units of the ETP shall be impervious to prevent ground water pollution.
10. The industry shall construct and Commission Sewage Treatment Plant (STP) along with the commissioning of the industry and shall use the treated domestic wastewater on land for gardening / irrigation within the premises. All the units of the ETP shall be impervious to prevent ground water pollution.
11. The industry shall install a separate energy meter for the ETP and STP and maintain log registers to record the energy meter readings pertaining to the operation of the ETP and STP.
12. The industry shall provide magnetic flow meters with totalizer facility for the ETP and STP at inlet and outlet of ETP and STP to measure quantity of wastewater routed through the ETP and STP.
13. The industry shall provide magnetic flow meter with totalizer for measuring the actual quantity of water consumption.

14. The industry shall not discharge any waste water outside the industry premises under any circumstances.
15. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter (PM_{10})	100
2	Particulate Matter ($\text{PM}_{2.5}$)	60
3	SO_2	80
4	NO_x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

16. The industry shall comply with the following for controlling air pollution.

S. No	Details of Stack	Stack – I	Stack – II
a)	Attached to:	DG Set	
b)	Capacity of Boiler/ Furnace / Kiln/ Incinerator / D.G.Set/ Others	2 x 1000 KVA	2 x 500 KVA
c)	Fuel form : Solid / Liquid/ gaseous	Diesel	
d)	Stack height from GL	H = h + 0.2 SQRT (KVA) KVA = Total generation capacity, h = Height of building where DG Set is installed	
e)	Details of Air Pollution Control Equipment:	silencer with acoustic enclosure	
f)	Standards to be complied	SPM – 115 mg/Nm^3	

17. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
18. The Generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
19. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
20. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
21. The Solid wastes generated shall not exceed the following breakup quantities:

SNo.	Solid Waste generated	Hazardous / as defined under HWM Rules, 2008.	Method of Disposal
1.	Used Oil - 200 LPA	5.1 of Schedule – I	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil
2.	Used lead acid batteries – 10 Nos/annum	22.1 of Schedule - IV	Shall be authorized agencies / return to manufacturer
3.	Shell Waste - 12 TPD	Non-Hazardous	Shall be disposed to chitin manufacturers.
4.	ETP Sludge - 15 Kg/day	Non-Hazardous	Shall be used as manure

22. The solid waste i.e. shrimp head and shell shall be stored in a cold room till its disposal to Chitin manufacturing units. It shall be transported in closed vehicles only to Chitin units.
23. The industry shall have minimum of 2 days storage capacity of treated wastewater for storing the treated wastewater during rainy seasons.
24. The industry shall take proper precautions for safe handling of Ammonia and awareness to be given to the workers.

25. The industry shall not cause any air / odour pollution problems in the surrounding environment.
26. The industry shall implement all required measures for not causing smell nuisance to the nearby habitation.
27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
28. The industry shall maintain good house-keeping & maintain proper records for hazardous waste stated in the authorization.
29. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
30. The industry shall not manufacture any extra products or extra capacities without prior approval of the Board.
31. The industry shall not take up trial production with out obtaining Consent for Operation (CFO) of the Board
32. The industry shall comply with all the directions issued by the Board from time to time.
33. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
34. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

To
M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363,
Yerravaram Village, Yeleswaram Mandal,
East Godavari District


JOINT CHIEF ENVIRONMENTAL ENGINEER
Joint Chief Environmental Engineer
A.P.POLLUTION CONTROL BOARD
ZONAL OFFICE
VISEKHAPATNAM



**ORANGE CATEGORY
CONSENT & AUTHORIZATION ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

Consent Order No:6125/APPCB/ZO-VSP/KKD/CFO/W&A/2017-~~87~~ Date:26.04.2017

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules'): to:

**M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village,
Yeleswaram Mandal, East Godavari District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Process & Washings	159.0 KLD	After treatment in the ETP, the treated wastewater shall be used for onland irrigation within the premises.
2	Boiler blow down	1.0 KLD	
3	Domestic	24.0 KLD	Septic Tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1.	Attached to non IBR diesel fired boiler of capacity - 2 X 850 kg/hr	----
2.	Attached to DG Sets of capacities 2 x 1000 KVA & 2 x 500 KVA	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Avanti Frozen Foods Private Limited, R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• HAZARDOUS WASTES WITH RECYCLING OPTION:

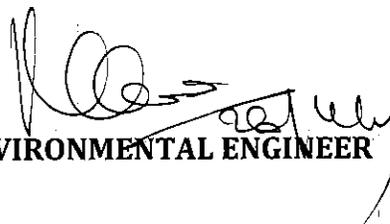
Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Used Oil	5.1 of Schedule - I	200 LPA	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil

This consent order is valid for the following products along with quantities indicated only:

S.No.	Products	Quantity
1.	Processed Shrimp	40 TPD
2.	Tube Ice	80 TPD
3.	Flake Ice	90 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2018**.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village,
Yeleswaram Mandal, East Godavari District

Copy to Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

WATER POLLUTION:

1. The industry shall comply the following effluent standards based on the disposal points permitted:

Outlet No.	Parameter	Concentration in mg/l
1 & 2	pH	5.5 - 9.0
	TSS	100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27 ^o C)	30.0 mg /l
	COD	250.0 mg /l

2. The source of water being ground water / bore well. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Process & Washings	167.0 KLD
2	Boiler feed	10.0 KLD
3	Domestic	30.0 KLD
	Total	207.0 KLD

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 & 2	SPM	115 mg/Nm ³

4. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m3; SO2 - 80 µg/ m3; NOx - 80 µg/m3, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

5. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

GENERAL:

6. The industry shall not go for the production till the installation and commissioning of the ETP is completed.
7. The industry shall provide 2 days lined storage capacity for treated effluents before utilizing for onland for irrigation.
8. The industry shall provide digital flow meters with totalizer facility for measuring the actual quantity of water consumption and for the ETP at inlet and outlet to measure quantity of effluent routed through the ETP and maintain log registers for the same.
9. The industry shall maintain separate energy meter for the ETP & air pollution control equipment (APCE) and maintain log registers to record the energy meter readings pertaining to the operation of the ETP & APCE.
10. The industry shall provide acoustic enclosures to the DG set, within one month.
11. The industry shall not discharge treated/untreated effluents outside the industry premises under any circumstances.
12. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
13. The industry shall take all necessary measures to control the odour nuisance to the surroundings.
14. The industry shall implement all required measures for not causing smell nuisance to the nearby habitation.

15. The solid waste i.e. shrimp head and shell, shall be stored in a cold room till its disposal to Chitin manufacturing units. It shall be transported in closed vehicles only to Chitin manufacturing units.
16. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- Daily production details.
 - Quantity of Effluents generated, treated, recycled/reused and disposed.
 - Log Books for pollution control systems.
 - Characteristics of effluents and emissions.
 - Hazardous/non hazardous solid waste generated and disposed.
 - Inspection book.
 - Manifest copies of effluents / hazardous waste.
17. The industry shall dispose solid waste (NON HAZARDOUS) as follows

SNo.	Name of the Solid Waste	Quantity	Disposal
1.	Shell Waste	12 TPD	Shall be disposed to Chitin manufacturing units.
2.	ETP Sludge	15 Kg/day	Shall be used as manure

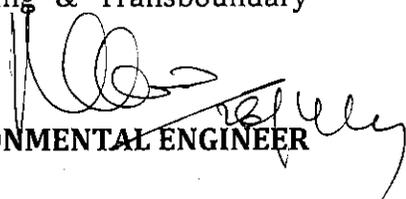
18. The industry shall maintain good housekeeping with-in the premises.
19. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

- All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
- The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
- The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
- The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
- The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13(8), 16(6) and 20(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village,
Yeleswaram Mandal, East Godavari District



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph No :0891- 2719380

CONSENT ORDER FOR ESTABLISHMENT FOR EXPANSION

Order No. 6125/APPCB/ZO-VSP/KKD/CFE/2020

Date: 27.02.2020

Sub: APPCB – ZO – VSP – CONSENT FOR ESTABLISHMENT (CFE) For EXPANSION – M/s. **Avanti Frozen Foods Private Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District** – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. CFO Order No. 6125-KKD/APPCB/ZO-VSP/CFO/2017-243, dated 06.05.2017
2. Industry's CFE (expansion) application received at Regional Office, Kakinada on 08.02.2020 through OCMMS.
3. RO's inspection report received at ZO, Visakhapatnam on 17.02.2020.
4. CFE Committee meeting held on 24.02.2020 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. The Board vide ref. 1st cited issued CFO to M/s. Avanti Frozen Foods Private. Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District for a period upto 31.03.2027 for producing the following products.

S. No.	Name of the Products and By-Products	Capacity as per CFO order dated 26.04.2017
1.	Processed Shrimp	40 Tons/Day
2.	Tube Ice	80 Tons/Day
3.	Flake Ice	90 Tons/Day

2. M/s. Avanti Frozen Foods Private. Limited, submitted an application to the Board vide ref. 2nd cited seeking Consent for Establishment (CFE) Expansion to produce the additional products with installed capacities as mentioned below, with a proposed additional project cost of Rs.41.10 crores (Rupees forty one crores and ten lakhs only).

S. No.	Name of the Products	Existing Quantity as per CFO order dated 26.04.2017	Proposed Expansion	Total Quantity after Expansion
1	Processed Shrimp	40 Tons/Day	10 Tons/Day	50 Tons/Day
2	Tube Ice	80 Tons/Day	---	80 Tons/Day
3.	Flake Ice	90 Tons/Day	20 Tons/Day	110 Tons/Day

3. As per the application, the above activity is to be located in the existing premises of the industry at **R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District** in an area of **43.54Acres**.
4. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 15.02.2020 and found that the industry is surrounded by **East:** Agricultural lands; **West:** Agricultural lands; **North:** Village Road and **South:** Agricultural lands.
5. The Board, after careful scrutiny of the application, verification report of Regional Office, Kakinada and recommendation by the CFE Committee hereby issue CONSENT FOR ESTABLISHMENT (EXPANSION) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (2) only.

6. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
8. **This order is valid for a period of 7 years from the date of issue.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Avanti Frozen Foods Private Limited,
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
- 8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B

WATER:

1. The source of water is bore well and the maximum permitted water consumption for expansion activity shall not exceed the following quantities.

S. No.	Purpose	Quantity		
		Existing	Expansion	Total after expansion
1.	Process & Washings	167 Kilo Liters/Day	333 Kilo Liters/Day	500 Kilo Liters/Day
2.	Boiler	10 Kilo Liters/Day	---	10 Kilo Liters/Day
3.	Domestic	30 Kilo Liters/Day	---	30 Kilo Liters/Day
	Total	207 Kilo Liters/Day	333 Kilo Liters/Day	540 Kilo Liters/Day

2. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Industrial cooling, spraying in mine pits.
 - b) Domestic purposes.
 - c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
 - d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

3. The maximum waste water generation (KLD) shall not exceed the following after expansion:

S. No.	Purpose	Existing Quantity	Expansion	Total after Expansion
1.	Process	159.0 Kilo Liters/Day	310.0 Kilo Liters/Day	469.0 Kilo Liters/Day
2.	Boiler	1.0 Kilo Liters/Day	---	1.0 Kilo Liters/Day
3.	Domestic	24.0 Kilo Liters/Day	---	24.0 Kilo Liters/Day
	Total	184.0 Kilo Liters/Day	310.0 Kilo Liters/Day	494.0 Kilo Liters/Day

Treatment & Disposal:(After expansion)

Effluent source	Treatment	Mode of final disposal	Standards
Process & boiler feed - 470 KLD	ETP of capacity 600 KLD consisting of Bar Screen Chamber, Collection tank, Equalization tank, Primary Clarifier, Aeration tank – 3 nos, Secondary Clarifier, Sludge filter press and Treated water collection tank	After treatment in the ETP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.	pH – 5.5 – 9.0; TSS – 50 mg/l; TDS - 2100.0 mg/l; BOD(3 days at 27°C) –30.0 mg/l; COD – 250.0 mg/l & Oil & Grease – 10 mg/l.
Domestic-24 KLD	STP of capacity 60 KLD	After treatment in the STP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.	pH – 6.5 – 9.0; TSS – 100 mg/l; TDS - 2100.0 mg/l; BOD(3 days at 27°C) –30.0 mg/l; COD – 250.0 mg/l & Oil & Grease – 10 mg/l.

4. The industry shall follow the CPCB “Guidelines for utilization of treated effluents in irrigation” for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link – <https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
5. The effluent shall be treated to on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by APPCB.
6. The industry shall maintain lined treated effluent holding tank of minimum 2 days before disposal to onland for greenbelt.
7. The industry shall maintain separate energy meter for the Effluent Treatment Plant (ETP) and maintain log registers to record the energy meter readings pertaining to the operation of the ETP.
8. The industry shall maintain digital flow meters with totalizer facility for measuring the actual quantity of water consumption and for the ETP at inlet and outlet to measure quantity of effluent routed through the ETP and shall maintain log registers for the same.
9. The industry shall not discharge any treated/untreated wastewater outside the industry premises, under any circumstances.

AIR:

10. The industry shall comply with the following for controlling air pollution after Expansion:

S. No	Details of Stack	Stack-1	Stack-2	Stack -3	Stack -4
		Existing	Existing	Proposed	Proposed
a)	Attached to:	IBR diesel fired boiler	DG Set	DG Set	DG Set
b)	Capacity of Boiler / DG Set	2 X 850 Kg/hr	2 X 1000 KVA	1 X 1000 KVA	1 X 320 KVA
c)	Fuel form : Solid / Liquid/ gaseous	Diesel	Diesel	Diesel	Diesel
d)	Fuel quantity: (L/kL per day)	--	--	--	--
e)	Stack height:	--	--	--	--
f)	Diameter / size, in m.	--	--	--	--
g)	Details of Air Pollution Control Equipment:		Acoustic enclosures	Acoustic enclosures	Acoustic enclosures
h)	Emission standard – PM	115 mg/Nm ³			

11. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in µg/m ³
1	Particulate Matter (PM ₁₀)	100
2	Particulate Matter (PM _{2.5})	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

12. The industry shall ensure that there is no odour nuisance emanating from the process.

13. The industry shall take all necessary measures to control the odour nuisance to the surroundings.

14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

SOLID WASTE:

15. The solid wastes generated shall not exceed the following breakup quantities:

S. No	Solid Waste generation	Existing quantity	Proposed quantity	After expansion	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Used Oil	200 Liters/Annum	----	200 Liters/Annum	5.1 of Schedule - I	Shall be used as lubricant within the premises (or) Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as to sent to authorized Re-processors / Recyclers / to the Cement industries for co-processing.
2	Used Lead Acid Batteries	---	10 Nos/Annum	10 No/Annum	Non-Hazardous	Shall be sent to authorized agencies / buy back basis
3	Shell waste	12 Tons/day	3 Tons/day	15 Tons/day	Non-Hazardous	Shall be disposed to Chitin & Chitogen/feed manufacturing units.
4	ETP Sludge	15 Kgs/day	15 Kgs/day	30 Kgs/day	Non-Hazardous	Shall be used as manure within the industry premises only.
5	STP Sludge	---	5 Kgs/day	5 Kg/day	Non-Hazardous	Shall be used as manure within the industry premises only.

16. The industry shall not dispose any solid waste outside the premises.

OTHER CONDITIONS:

17. The industry shall develop green belt in all the vacant places covering at least 33% of total area.

18. The industry shall maintain good housekeeping in the industry premises.

19. The industry shall not cause any water/air/dust pollution problems / odour nuisance to the surrounding environment.

20. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

21. The industry shall not take up trial production for expansion without obtaining Consent for Operation of the Board.

22. The industry shall comply with Plastic Waste Management Rules, 2016.

23. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.

24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited,
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.



ORANGE CATEGORY
CONSENT & AUTHORIZATION ORDER

Consent Order No: 6125-KKD/APPCB/ZOVSP/CFO/2020

Date: 16.06.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Avanti Frozen Foods Private Limited (After Expansion),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Out let No.	Outlet Description	Maximum daily discharge as permitted in the existing CFO order dt. 06.05.2017	Maximum daily discharge as per Expansion	Total Max Daily Discharge after expansion	Point of Disposal
1	Process	159.0 Kilo Liters/Day	310.0 Kilo Liters/Day	469.0 Kilo Liters/Day	After treatment in the ETP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.
2	Boiler	1.0 Kilo Liters/Day	---	1.0 Kilo Liters/Day	
3	Domestic	24.0 Kilo Liters/Day	---	24.0 Kilo Liters/Day	After treatment in the STP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1.	Attached to IBR diesel fired boiler 2 X 850 Kg/hr	
1	Attached to DG set of capacity 2 X 1000 KVA (Existing)	----

2	Attached to DG set of capacity 1 X 1000 KVA (Existing)	----
3	Attached to DG set of capacity 1 X 320 KVA (Expansion)	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Avanti Frozen Foods Private Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District is hereby granted an authorization for generation, storage, transport and disposal of Hazardous Wastes namely:

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1	Used Oil from DG Sets	5.1 of Schedule – I	200 Liters/annum	Shall be used as lubricant within the premises (or) Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as to send to authorized Re-processors / Recyclers / to the Cement industries for co-processing.

This consent order is valid for the following products along with quantities after expansion indicated only:

S. No.	Products	Quantity as permitted in the existing CFO order dt.26.04.2017	Quantity as per Expansion	Total Quantity after expansion
1.	Processed Shrimp	40 Tons/Day	10 Tons/Day	50 Tons/Day
2.	Tube Ice	80 Tons/Day	---	80 Tons/Day
3	Flake Ice	90 Tons/Day	20 Tons/Day	110 Tons/Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2027**.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited (After Expansion),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

WATER POLLUTION:

1. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Maximum daily consumption as permitted in the existing CFO order dt.26.04.2017	Maximum daily consumption as per Expansion	Total Quantities after expansion
1	Process & Washing	167 Kilo Liters/Day	333 Kilo Liters/Day	500 Kilo Liters/Day
2	Boiler	10 Kilo Liters/Day	---	10 Kilo Liters/Day
3	Domestic	30 Kilo Liters/Day	---	30 Kilo Liters/Day
	Total:	207 Kilo Liters/Day	333 Kilo Liters/Day	540 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

- The industry shall continuously operate STP for treating the domestic effluents and maintain log register for the same.
- The industry shall treat the effluents in the ETP to meet the Board standards specified as below and the treated effluents shall be utilized for onland for gardening/plantation within industries own land of 6 acres and leased land of 32 acres as per details submitted during the CFO committee meeting held on 04.01.2020.

Outlet No.	Parameter	Concentration in mg/l
1 & 2	pH	5.5 - 9.0
	TSS	100.0 mg /l
	TDS	2100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27 ^o C)	30.0 mg /l
	COD	250.0mg /l

- The industry shall maintain above ground HDPE pipelines for conveyance of effluents from process to ETP and ETP to irrigation. The storm water drains shall be isolated from effluent conveying streams completely.
- The industry shall follow the CPCB "Guidelines for utilization of treated effluents in irrigation" for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link - <https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
- The industry shall maintain separate energy meter for the effluent treatment plant (ETP) and APCE and maintain log registers to record the energy meter readings pertaining to the operation of the ETP and APCE.

AIR POLLUTION:

- The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- The proponent shall provide interlocking system for air pollution control equipments provided with raw feeding system so that the feeding of raw material would be stopped in case the air pollution control equipments fails.

SOLID WASTE:

- The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No	Solid Waste generation	Existing quantity	Proposed quantity	After expansion	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Used Lead Acid Batteries	---	10 Nos/ Annum	10 No/ Annum	Non-Hazardous	Shall be sent to authorized agencies / buy back basis.

2	Shell waste	12 Tons/day	3 Tons/day	15 Tons/day	Non- Hazardous	Shall be disposed to Chitin & Chitogen/feed manufacturing units.
3	ETP Sludge	15 Kgs/day	15 Kgs/day	30 Kgs/day	Non- Hazardous	Shall be used as manure within the industry premises only.
4	STP Sludge	---	5 Kgs/day	5 Kg/day	Non- Hazardous	Shall be used as manure within the industry premises only.

15. The solid waste i.e. shrimp head and shell, shall be stored in a cold room. It shall be transported in closed vehicles only to chitin manufacturing units within 24 hours of generation.
16. The industry shall dispose the solid waste on daily basis. There shall not be any storage of solid waste overnight.
17. The industry shall not dispose any solid waste outside the premises.

GENERAL CONDITIONS:

18. The industry shall take all precautionary and safety measures during process operations. The industry shall provide ammonia sensors with alarm system at ammonia handling area.
19. The industry shall not discharge any treated/untreated wastewater outside the industry premises under any circumstances.
20. The industry shall not cause any water/air/dust pollution problems / odour nuisance to the surrounding environment.
21. The industry shall maintain good housekeeping within the premises.
22. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
23. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
24. The industry shall continuously operate ozonators for controlling the odour emanated from the process operations.
25. The industry shall develop green belt in all the vacant places covering at least 33% of total area.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
28. The industry shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

SCHEDULE - C
[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13(8), 16(6) and 20(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
7. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
8. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorization.
9. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
10. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
13. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited (After Expansion),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.



केंद्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Annexure-VI

File No.: CM-13013/31/2025-TECH-RD-CHENNAI-RD (Chennai)/२२५

06.06.2025

To

The Member Secretary
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital
Pushpa Hotel Centre, Chalamalavari Street
Kasturibaipet, Vijayawada – 520 010
Andhra Pradesh

Sub: Nomination for the Committee in Original Application No. 209 of 2025 (PB)

Ref: Order dated 28.05.2025 issued by Hon'ble NGT in OA No. 209 of 2025 (PB)

Sir,

This is with reference to the Hon'ble NGT order dated 28.05.2025 in OA. No. 209 of 2025 titled as Malta Chinni vs CPCB & Ors wherein, Hon'ble NGT has registered a case based on the letter petition dated 16.05.2024 and constituted a joint committee.

In view of the above, it is to inform that Competent Authority of CPCB nominated Smt. Sowmya D, Scientist E (mobile no. 8762226688 & email: sowmyad.cpcb@nic.in) Central Pollution Control Board, Regional Directorate, Chennai to represent CPCB as member of Committee.

Please inform the date of meeting/inspection well in advance so that nominated officer will make it convenient to attend.

Yours faithfully

(H D Varalaxmi)
Regional Director

Encl: As above

क्षेत्रीय निदेशालय (चेन्नई) : द्वितीय तल, 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड, गिंडी, चेन्नई – 600032
दूरभाष: 044-29998683/044-29567019 ईमेल: rdchennai.cpcb@gov.in

Regional Directorate (Chennai): Second Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai – 600032
Phone: 044-29998683/044-29567019 Email: rdchennai.cpcb@gov.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली -110 032
Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi – 110032
दूरभाष /Telephone: 011-43102030, Fax : 22305797, 2307078, 22307079, 22301932, 22304948
ई-मेल / E-mail: cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in



केंद्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

फ़ा. सं.: CM-13013/31/2025-TECH-RD-CHENNAI-RD (Chennai)/2025

06.06.2025

सेवा में,

सदस्य सचिव
आंध्र प्रदेश प्रदूषण नियंत्रण बोर्ड
डी.नं. 33-26-14 डी/2, सनराइज अस्पताल के पास
पुष्पा होटल सेंटर, चलमालावारी स्ट्रीट
कस्तूरीबाईपेट, विजयवाड़ा - 520 010
आंध्र प्रदेश

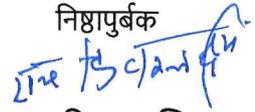
विषय: मूल आवेदन संख्या 209/2025 (पीबी) में समिति के लिए नामांकन

संदर्भ: माननीय राष्ट्रीय हरित अधिकरण द्वारा मूल आवेदन संख्या 209/2025 (पीबी) में जारी आदेश दिनांक 28.05.2025
महोदय,

इसमें माननीय राष्ट्रीय हरित अधिकरण द्वारा मूल आवेदन संख्या 209/2025 (पीबी) में जारी आदेश दिनांक 28.05.2025 का संदर्भ है, जिसका शीर्षक मालता चिन्नी बनाम सीपीसीबी एवं अन्य है। जिसमें माननीय राष्ट्रीय हरित अधिकरण ने दिनांक 16.05.2024 की पत्र याचिका के आधार पर मामला दर्ज किया है और एक संयुक्त समिति गठित की है।

उपरोक्त के मद्देनजर, यह सूचित किया जाता है कि केंद्रीय प्रदूषण नियंत्रण बोर्ड के सक्षम प्राधिकारी ने श्रीमती सौम्या डी, वैज्ञानिक ड (मोबाइल नंबर 8762226688 और ईमेल: sowmyad.cpcb@nic.in), केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय, चेन्नई को समिति के सदस्य के रूप में केंद्रीय प्रदूषण नियंत्रण बोर्ड का प्रतिनिधित्व करने के लिए नामित किया है।

कृपया बैठक/निरीक्षण की तिथि पहले ही सूचित कर दें ताकि नामित अधिकारी को उपस्थित होने में सुविधा हो।

निष्ठापूर्वक

(एच. डि. वरलक्ष्मी)
क्षेत्रीय निदेशक

संलग्न : जैसा कि ऊपर बताया गया है



ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada-520 007

Annexure-VII



Lr.No.6/APPCB/Legal/O.A. No. 209 of 2025(PB)/NGT(PB)/2025- Dt.11-06-2025

To

The Collector and District Magistrate,
Kakinada District - 533 001.
Email: collector-kkd@ap.gov.in

Sir,

Sub: APPCB – Legal – Hon’ble NGT, New Delhi – O.A. No.209 of 2025(PB) –
Nomination of officials for Joint Committee – Requested-Reg.

Ref: 1. The Hon’ble NGT, New Delhi Order dt. 28.05.2025 in O.A. No. 209 of 2025(PB).
2. CPCB Ir CM-13013/31/2025-TECH-RD-CHENNAI-RD (Chennai)/225, dt.06.06.2025.

It is to inform that the Original Application (O.A) No. 209 of 2025(PB) has been registered by the Hon’ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dt.16.05.2024 received from Sri Malta Chinni, Andhra Pradesh, on M/s. Avanti Frozen Foods Private Limited, Yerravaram Village, Yeleswaram Mandal, Kakinada District.

The Hon’ble NGT, New Delhi in its order dt. 28.05.2025 has constituted a Joint Committee comprising of officers duly authorized by Member Secretary, Central Pollution Control Board (CPCB); Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) and the Collector/District Magistrate, Kakinada. The APPCB is the nodal agency for coordination and compliance of the orders.

The Hon’ble Tribunal also directed the committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

The Hon'ble Tribunal directed that the Joint Committee Report has to be filed by APPCB and also directed the concerned to file individual replies/ responses by respondents no. 1 to 6 before the Southern Zone Bench of the Hon’ble NGT at Chennai within two months. Copy of the order dt.28.05.2025 is herewith attached.

The CPCB has also communicated the nomination of Smt. Sowmya D, Scientist- E, to represent CPCB, Chennai as member of Committee in ref. 2nd cited (copy enclosed).

Accordingly, the Environmental Engineer (EE), APPCB, Regional Office (RO): Kakinada, Kakinada District (Sri M.B.S. Sankara Rao, Mobile No. 9866776723, Email: rokkd-ee1@appcb.gov.in), has been nominated as member and Nodal Officer to represent APPCB in the Joint Committee.

In view of the above, it is requested to nominate concerned officials to the Joint Committee from O/o Collector/District Magistrate, Kakinada and to communicate the nominations to the EE, APPCB, RO: Kakinada, Kakinada District for necessary co-ordination and compliance.

The EE, RO: Kakinada is instructed to coordinate with the Joint Committee Members for committee inspections and to ensure the filing of report within the stipulated time.

The Hon'ble NGT, PB, New Delhi issued instructions for listing the matter on 08.07.2025 before the Southern Bench of the Hon'ble Tribunal, Chennai after obtaining orders from the Hon'ble the Chairperson, PB for transfer of the case.

The concerned are requested to file individual replies/ responses in the matter within two months i.e. by 27.07.2025.

It may please be noted that the Hon'ble NGT may impose costs, in case of non-submission of committee reports within the specified time.

Encl: Hon'ble Tribunal order dt. 28.05.2025 & CPCB Ir dt.06.06.2025

Yours faithfully,
S SRI SARAVANAN
MEMBER SECRETARY

Copy to:

1. The Regional Director, Central Pollution Control Board, Chennai for information and necessary action.
2. The Joint Chief Environmental Engineer (FAC), APPCB, ZO: Visakhapatnam for information and necessary action and is instructed to release the amount to RO from the account of Environmental Compensation Fund of ZO, Visakhapatnam for meeting the expenses of Joint Committee inspections.
3. The JCEE (ECS), APPCB, HO, Vijayawada for information and necessary action.
4. The Environmental Engineer, APPCB, RO: Kakinada for information and compliance. He is directed to coordinate with the Joint Committee Members for committee inspections and to ensure the filing of report within the stipulated time. Please note that the Hon'ble NGT may impose costs, in case of non-submission of committee reports within the specified time.

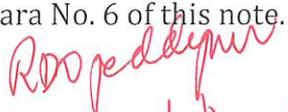
Annexure-VIII

NOTE

Collector / Sir,

1. It is submitted that Original Application (O.A.) No. 209 of 2025 (PB) has been registered before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi, based on a letter petition dated 16.05.2024 filed by Sri Malta Chinni, Andhra Pradesh, against M/s. Avanti Frozen Foods Private Limited, Yerravaram Village, Yeleswaram Mandal, Kakinada District.
2. The Hon'ble NGT, vide order dated 28.05.2025, constituted a Joint Committee comprising officers nominated by the Member Secretary, Central Pollution Control Board (CPCB); Member Secretary, Andhra Pradesh Pollution Control Board (APPCB); and the Collector & District Magistrate, Kakinada District. The Committee is directed to meet within two weeks, inspect the site, examine the grievances raised, associate the applicant and the project proponent, verify the factual status, and recommend appropriate remedial measures. The APPCB has been designated as the nodal agency for coordination and compliance.
3. The CPCB, vide letter dated 06.06.2025, nominated Smt. Sowmya D., Scientist 'E' (Mobile: 8762226688, Email: sowmyad.cpcb@nic.in), Regional Directorate, Chennai, as the CPCB representative on the Joint Committee.
4. The APPCB, Board Office, Vijayawada has nominated Sri M.B.S. Sankara Rao, Environmental Engineer, APPCB, Regional Office, Kakinada (Mobile: 9866776723, Email: rokhd-ee1@appcb.gov.in), as the APPCB representative and Nodal Officer for the Committee.
5. Further, the APPCB Board Office, vide letter dated 11.06.2025, has requested the Collector & District Magistrate, Kakinada District, to nominate a suitable official from the District Administration to represent the office in the Joint Committee and to communicate the nomination to the undersigned for coordination.
6. In view of the above, it is requested that a suitable official may kindly be nominated from the Office of the Collector & District Magistrate, Kakinada, to be a member of the Joint Committee constituted by the Hon'ble NGT for inspection of M/s. Avanti Frozen Foods Pvt. Ltd., Yerravaram Village, Yeleswaram Mandal, Kakinada District.

Submitted for orders with a request to approve Para No. 6 of this note.


Collector & District Magistrate
Kakinada District,
Kakinada


Environmental Engineer,
APPCB, RO, Kakinada

Translation copy Page NO.70

I (Mmatla Chinni)

NGT Joint Inspection Committee persons Submitting – Regarding

Past Avanthi 'Frojen' Food yerravaram Factory against filed a case for water pollution happening in the Factory. In connection with 'Joint Committee Inspection' today 05.08.2025 has been done and have physically present. In front of me all the water samples i.e. pushkar canal samples From Erravaram, passing Green samples and lasher hostel back side samples ETP samples and Ground creed samples collected. After collecting the samples seal has been done

Signature

Matla Chinni



ORANGE CATEGORY
CONSENT & AUTHORIZATION ORDER

Consent Order No: 6125-KKD/APPCB/ZOVSP/CFO/2020

Date: 16.06.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Avanti Frozen Foods Private Limited (After Expansion),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Out let No.	Outlet Description	Maximum daily discharge as permitted in the existing CFO order dt. 06.05.2017	Maximum daily discharge as per Expansion	Total Max Daily Discharge after expansion	Point of Disposal
1	Process	159.0 Kilo Liters/Day	310.0 Kilo Liters/Day	469.0 Kilo Liters/Day	After treatment in the ETP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.
2	Boiler	1.0 Kilo Liters/Day	---	1.0 Kilo Liters/Day	
3	Domestic	24.0 Kilo Liters/Day	---	24.0 Kilo Liters/Day	After treatment in the STP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1.	Attached to IBR diesel fired boiler 2 X 850 Kg/hr	
1	Attached to DG set of capacity 2 X 1000 KVA (Existing)	----

2	Attached to DG set of capacity 1 X 1000 KVA (Existing)	----
3	Attached to DG set of capacity 1 X 320 KVA (Expansion)	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Avanti Frozen Foods Private Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District is hereby granted an authorization for generation, storage, transport and disposal of Hazardous Wastes namely:

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1	Used Oil from DG Sets	5.1 of Schedule – I	200 Liters/annum	Shall be used as lubricant within the premises (or) Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as to send to authorized Re-processors / Recyclers / to the Cement industries for co-processing.

This consent order is valid for the following products along with quantities after expansion indicated only:

S. No.	Products	Quantity as permitted in the existing CFO order dt.26.04.2017	Quantity as per Expansion	Total Quantity after expansion
1.	Processed Shrimp	40 Tons/Day	10 Tons/Day	50 Tons/Day
2.	Tube Ice	80 Tons/Day	---	80 Tons/Day
3	Flake Ice	90 Tons/Day	20 Tons/Day	110 Tons/Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2027**.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited (After Expansion),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

WATER POLLUTION:

1. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Maximum daily consumption as permitted in the existing CFO order dt.26.04.2017	Maximum daily consumption as per Expansion	Total Quantities after expansion
1	Process & Washing	167 Kilo Liters/Day	333 Kilo Liters/Day	500 Kilo Liters/Day
2	Boiler	10 Kilo Liters/Day	---	10 Kilo Liters/Day
3	Domestic	30 Kilo Liters/Day	---	30 Kilo Liters/Day
	Total:	207 Kilo Liters/Day	333 Kilo Liters/Day	540 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

2. The industry shall continuously operate STP for treating the domestic effluents and maintain log register for the same.
3. The industry shall treat the effluents in the ETP to meet the Board standards specified as below and the treated effluents shall be utilized for onland for gardening/plantation within industries own land of 6 acres and leased land of 32 acres as per details submitted during the CFO committee meeting held on 04.01.2020.

Outlet No.	Parameter	Concentration in mg/l
1 & 2	pH	5.5 - 9.0
	TSS	100.0 mg /l
	TDS	2100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27 ^o C)	30.0 mg /l
	COD	250.0mg /l

8. The industry shall maintain above ground HDPE pipelines for conveyance of effluents from process to ETP and ETP to irrigation. The storm water drains shall be isolated from effluent conveying streams completely.
9. The industry shall follow the CPCB "Guidelines for utilization of treated effluents in irrigation" for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link - <https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
10. The industry shall maintain separate energy meter for the effluent treatment plant (ETP) and APCE and maintain log registers to record the energy meter readings pertaining to the operation of the ETP and APCE.

AIR POLLUTION:

11. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
13. The proponent shall provide interlocking system for air pollution control equipments provided with raw feeding system so that the feeding of raw material would be stopped in case the air pollution control equipments fails.

SOLID WASTE:

14. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No	Solid Waste generation	Existing quantity	Proposed quantity	After expansion	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Used Lead Acid Batteries	---	10 Nos/ Annum	10 No/ Annum	Non-Hazardous	Shall be sent to authorized agencies / buy back basis.

2	Shell waste	12 Tons/day	3 Tons/day	15 Tons/day	Non- Hazardous	Shall be disposed to Chitin & Chitogen/feed manufacturing units.
3	ETP Sludge	15 Kgs/day	15 Kgs/day	30 Kgs/day	Non- Hazardous	Shall be used as manure within the industry premises only.
4	STP Sludge	---	5 Kgs/day	5 Kg/day	Non- Hazardous	Shall be used as manure within the industry premises only.

15. The solid waste i.e. shrimp head and shell, shall be stored in a cold room. It shall be transported in closed vehicles only to chitin manufacturing units within 24 hours of generation.
16. The industry shall dispose the solid waste on daily basis. There shall not be any storage of solid waste overnight.
17. The industry shall not dispose any solid waste outside the premises.

GENERAL CONDITIONS:

18. The industry shall take all precautionary and safety measures during process operations. The industry shall provide ammonia sensors with alarm system at ammonia handling area.
19. The industry shall not discharge any treated/untreated wastewater outside the industry premises under any circumstances.
20. The industry shall not cause any water/air/dust pollution problems / odour nuisance to the surrounding environment.
21. The industry shall maintain good housekeeping within the premises.
22. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
23. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
24. The industry shall continuously operate ozonators for controlling the odour emanated from the process operations.
25. The industry shall develop green belt in all the vacant places covering at least 33% of total area.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
28. The industry shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

SCHEDULE - C
[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING
HAZARDOUS WASTES]**

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13(8), 16(6) and 20(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
7. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
8. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorization.
9. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
10. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
13. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited (After Expansion),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

GOVERNMENT OF ANDHRA PRADESH
GROUND WATER AND WATER AUDIT DEPARTMENT

From:
Sri A. Varaprasada Rao,
M.Sc., M.Sc. [Tech],
Director,
Ground Water and Water Audit Department,
Vysya Bhavan, Namboori vari Veedhi,
Hanumanpet, Near Railway Station,
Beside Government Hospital,
Vijayawada-520 003.
E-Mail:director_apsgwd@rediffmail.com.

To:
The Managing Director,
M/s Avanti Frozen Foods Private
Limited, Yerravaram Village,
Yeleswaram Mandal,
East Godavari Dist.

Letter No:1048/Hg-II/2018.

Dated:22 .04.2021

Sir,

Sub:- Andhra Pradesh Ground Water and Water Audit Department –Single Desk Policy
- M/s Avanti Frozen Foods Private Limited, Yerravaram Village, Yeleswaram
Mandal, East Godavari Dist.– Approved report communicated - Regarding.

Ref:- 1.Online application form-1 part A received dated: 30.03.2021.
2. Lr.No:659/HG/S.W/2020-21, Dated: 17.04.2021, of Deputy Director,
Ground Water and Water Audit Department, East Godavari District.

@@@

Your attention is invited to the above subject and references cited.

The Report submitted by the Deputy Director, Ground Water and Water Audit
Department, East Godavari district vide reference 2nd cited is hereby approved.

The firm is permitted to pumpout 495 KLD of Groundwater from the existing Three
(3) filter point wells with (3) hours pumping per day duly following the terms and conditions
as mentioned in the report.

Encl: Report

Yours faithfully,
Sd/-A.Varaprasada Rao,
DIRECTOR.

Copy submitted to Commissioner PR &RD, and Administrator, APWALTA Vijayawada,
for information

Copy to Deputy Director, Ground Water and Water Audit Department, East Godavari district
for information and communicate the same with approved report to concerned Yeleswaram
Mandal WALTA Authority (Tahsildar)

///true copy///

Received original
K. S. S. S.
4/11/21

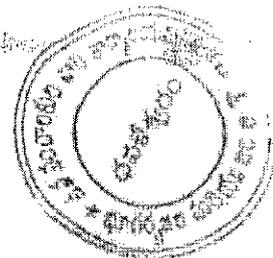
Last page drawing original
not given


For DIRECTOR

M

CONTENTS

1. Introduction
2. Location
3. Physiography, Drainage and Climate
4. Hydrogeology
5. Field Observations
6. Quality of Ground Water
7. Water level data of nearest piezometers
8. Aquifer parameters
9. Infiltration Test
10. Measures to be adopted for Ground water recharge
11. Ground Water Resource Potential
12. Conclusions
13. Recommendations



ANNEXURE

- I. Well Inventory data
- II. Analytical Data of Ground Water Samples

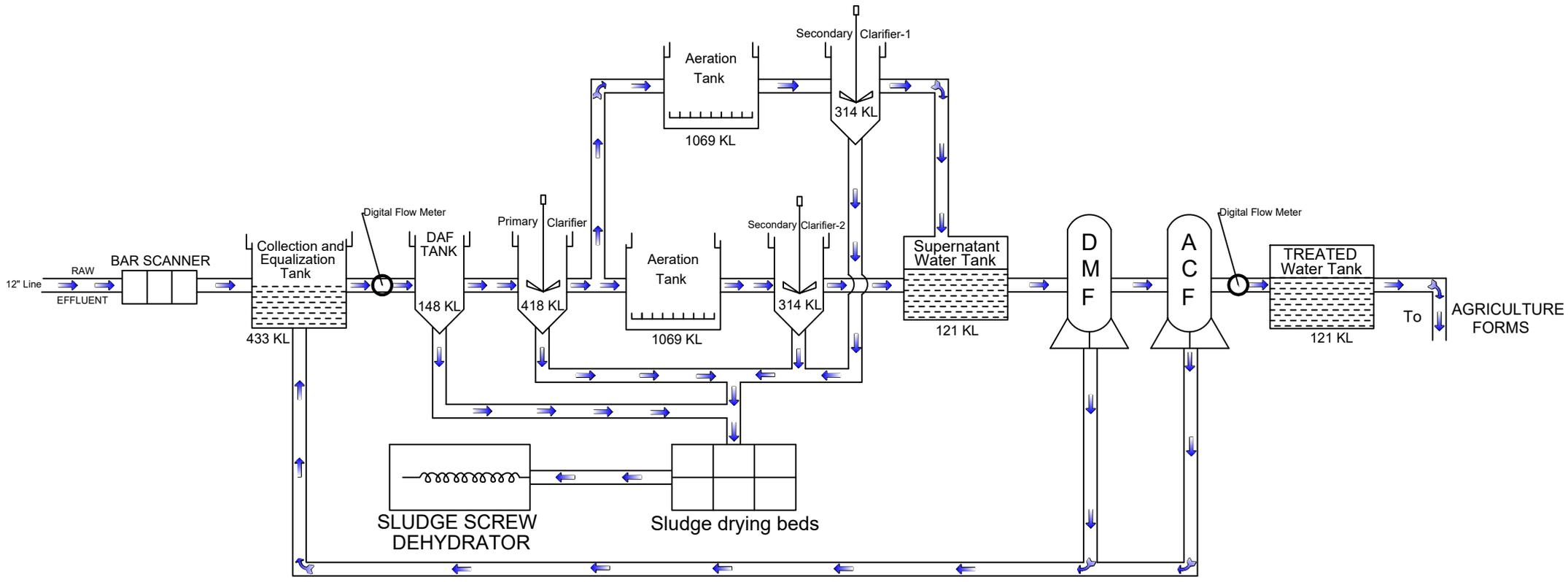
PLATES

- I. Topo sheet extract of the industrial area of M/s Avanti Frozen Foods private Ltd., Yerravaram Village, Eleswaram Mandal, East Godavari District.
- II. Field Sketch of the industrial area of M/s Avanti Frozen Foods private Ltd., Yerravaram Village, Eleswaram Mandal, East Godavari District.

AVANTI FROZEN FOODS PVT.LTD., PLANT Sy. NO. 342,360 & 362 Yerravaram (V), Yeleswaram mandal

EFFLUENT TREATMENT WATER FLOW CHART

CAPACITY - 1000KLD

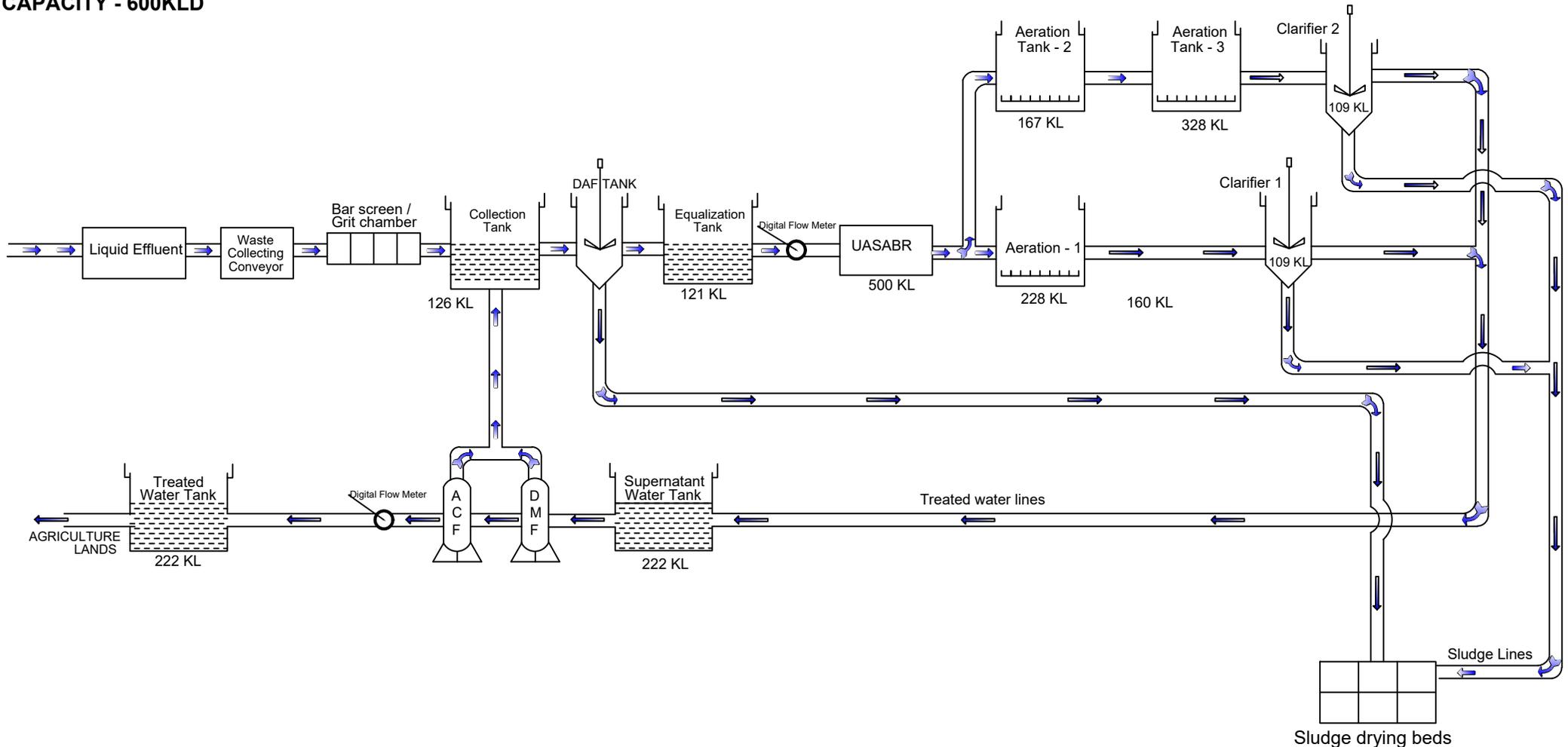


AVANTI FROZEN FOODS PVT.LTD.,

PLANT Sy. NO. 342,360 & 362 Yerravaram (V), Yeleswaram mandal

EFFLUENT TREATMENT WATER FLOW CHART

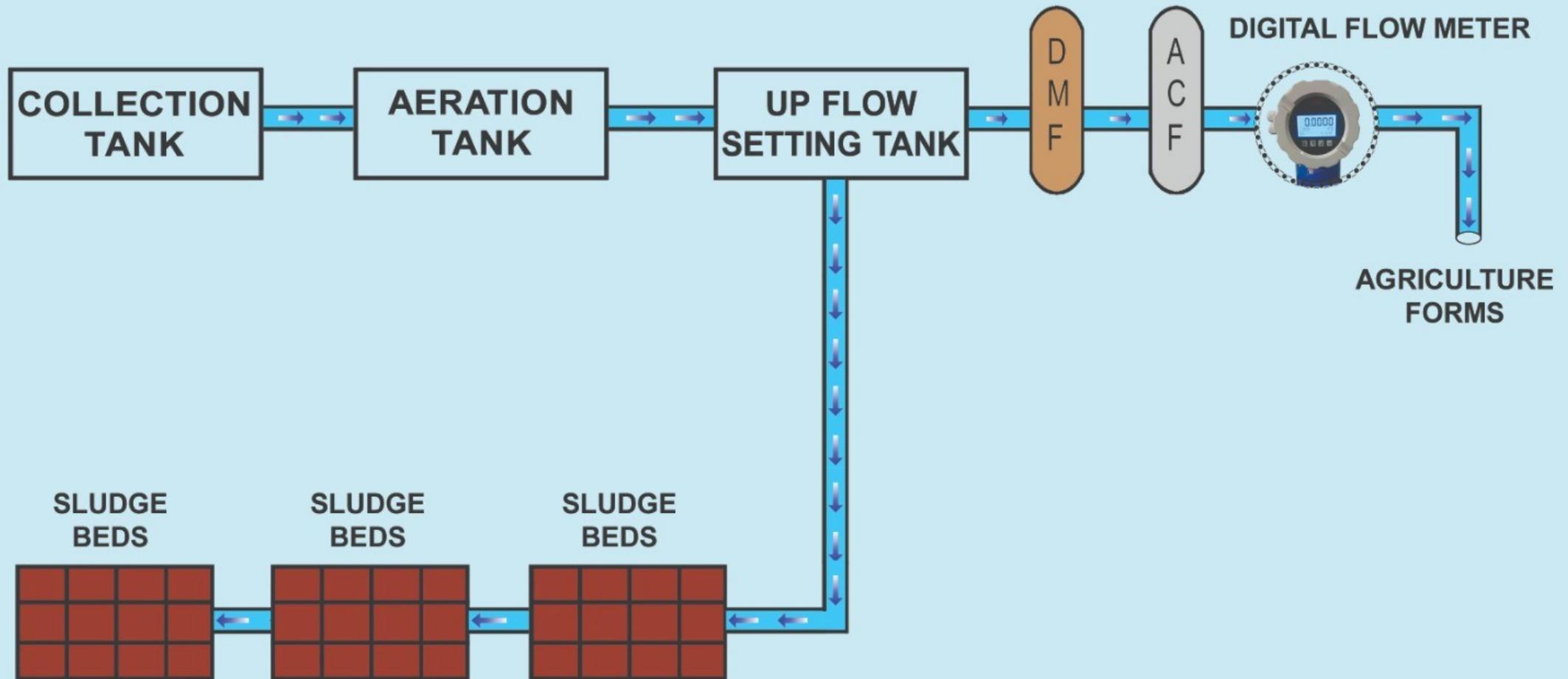
CAPACITY - 600KLD



AVANTI FROZEN FOODS PVT. LTD.

PLANT AT : Sy. No. 342,360 & 362, Yerravaram Village, Yeleswaram Mandal,
East Godavari District, A.P. India, 533437.

STP FLOW CHART





Circular No. 11 /APPCB/CFE/RO-ZO/HO/2014

Dt. 01.03.2019

Sub: APPCB – CFE – Revision of siting guidelines for establishment of certain Industries - Instructions issued – Reg.

Ref: Resolution No.172/2019 of 8th Board meeting held on 24.01.2019.

* * *

It is to inform that the Board had formulated guidelines for establishment of certain small scale industries about 20 years ago in order to

- i. mitigate the propagation of Air pollutants from the industry towards roads, human habitation around the site,
- ii. maintain safety zone between the industry and human habitation and
- iii. reduce the impact of the noise pollution on human habitation.

The State of Andhra Pradesh was bifurcated and the residual state of Andhra Pradesh was formed. The coastal districts of Andhra Pradesh are thickly populated and available land has been reduced and has become more precious. There is lot of up-gradation and development in the pollution control systems of the industries with latest technology to control the pollution generated from the industries more effectively.

The Commissioner of Industries & Commerce and Export Promotion vide Ir.dt. 12.10.2018 had also requested the Board to revise the existing siting guidelines for establishment of industries keeping in view of the latest pollution control equipment, treatment plants, solid waste disposal systems etc., since the revision has not been done for more than 20 years. The Commissioner of Industries forwarded the guidelines followed by other State PCBs and requested to relax the guidelines for stone crushers specifically as the number of rejections are more in this regard.

Keeping in view of the above, in the reference cited, the Board resolved to revise siting guidelines for establishment of certain category of industries as following:

- **These siting guidelines are applicable to the units with total investments upto Rs. 10.0 Crores.**
- **These siting guidelines are not applicable for the units proposed in the IEs/IDAs/Industrial Parks/ SEZ etc., and for expansion of the existing units.**

S.No	Guidelines
1.	STONE CRUSHERS:
a)	The distance between the boundary of the site and boundary of the <ul style="list-style-type: none"> i) National Highway shall be 500m. ii) State High way, MDR and other roads shall be 100 m.
b)	The distance between the boundary of the site and human habitation, educational institutions and religious places shall not be less than 500 m.
c)	Preferably located near the quarries.
d)	Minimum area of land required – 3 acres.
e)	Greenbelt of width 5 m shall be developed along the boundary of the land, with atleast three rows of tall growing plants such as Conocarpus (Dubai plants) etc., to act as a barrier to mitigate dust pollution. A barricade with steel sheets shall be provided between the Crusher area and the green belt. The height of the barricade shall be 1.0 metre above the highest point of the stone crusher / conveyor belt.

2.	DAIRY UNITS (except chilling units):																		
a)	<p>The width of buffer zone to be maintained from the Road Land Boundary to the industry shed shall be as following:</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th style="text-align: center;">S. No.</th> <th style="text-align: center;">Category</th> <th style="text-align: center;">National Highways</th> <th style="text-align: center;">State Highways</th> <th style="text-align: center;">MDR / Village Roads</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">Red (integrated)</td> <td style="text-align: center;">50 m</td> <td style="text-align: center;">40 m</td> <td style="text-align: center;">20 m</td> </tr> <tr> <td style="text-align: center;">2</td> <td style="text-align: center;">Orange (small scale)</td> <td style="text-align: center;">25 m</td> <td style="text-align: center;">20 m</td> <td style="text-align: center;">10 m</td> </tr> </tbody> </table> <p>➤ The buffer zone shall be permitted to utilise for the following:</p> <ul style="list-style-type: none"> i) Vehicle parking. ii) Administrative building and security office. iii) Green belt. iv) Electrical Substation / transformers. v) Fuel Station. vi) Water supply sumps and vii) Other non-industrial activities. 				S. No.	Category	National Highways	State Highways	MDR / Village Roads	1	Red (integrated)	50 m	40 m	20 m	2	Orange (small scale)	25 m	20 m	10 m
S. No.	Category	National Highways	State Highways	MDR / Village Roads															
1	Red (integrated)	50 m	40 m	20 m															
2	Orange (small scale)	25 m	20 m	10 m															
b)	The distance between the boundary of the site and human habitation, educational institutions and religious places shall not be less than 300 m.																		
c)	<p>Area of the green belt shall be @ one acre to dispose 10 KLD of treated waste water, in addition to the built-up area.</p> <p style="text-align: center;">(OR)</p> <p>The industry can discharge the treated effluents into surrounding fields, after submitting the NOC from the farmers to the Board.</p>																		
d)	<ul style="list-style-type: none"> • New Dairy units shall install bag filters as the control equipment for the boiler(s), if the distance between the boundary of the site and human habitation, educational institutions and religious places is less than 500 m. • If, the distance between the boundary of the site of the new Dairy units and human habitation, educational institutions and religious places is equal to or more than 500 m, cyclone / multi-cyclones are sufficient as the control equipment for the boiler(s). • If the fuel for the boiler is oil such as diesel, pollution control equipment is not required. Required stack height shall be provided. 																		

3.	PULVERIZING UNITS:											
a)	<p>The width of buffer zone to be maintained from the Road Land Boundary to the industry shed shall be as following:</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th style="text-align: center;">Category</th> <th style="text-align: center;">National Highways</th> <th style="text-align: center;">State Highways</th> <th style="text-align: center;">MDR / Village Roads</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">Orange</td> <td style="text-align: center;">25 m</td> <td style="text-align: center;">20 m</td> <td style="text-align: center;">10 m</td> </tr> </tbody> </table> <p>➤ The buffer zone shall be permitted to utilise for the following:</p> <ul style="list-style-type: none"> i) Vehicle parking. ii) Administrative building and security office. iii) Green belt. 				Category	National Highways	State Highways	MDR / Village Roads	Orange	25 m	20 m	10 m
Category	National Highways	State Highways	MDR / Village Roads									
Orange	25 m	20 m	10 m									

	<ul style="list-style-type: none"> iv) Electrical Substation / transformers. v) Fuel Station. vi) Water supply sumps and vii) Other non-industrial activities.
b)	The minimum distance between the boundary of the site and human habitation shall be 300 m.
c)	Minimum area of the site shall be Ac. 1.5.
d)	Greenbelt shall be developed along the boundary of the land, with atleast two rows of tall growing plants such as Conocarpus (Dubai plants) etc., to act as a barrier to mitigate dust pollution.
e)	Bag filter has to be provided for the pulverizer.

4.	PARBOILED RICE MILL:															
a)	<p>The width of buffer zone to be maintained from the Road Land Boundary to the industry shed shall be as following:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Category</th> <th>National Highways</th> <th>State Highways</th> <th>MDR / Village Roads</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Red (wastewater generation > 100 KLD or fuel consumption > 12 MTD or both)</td> <td>50 m</td> <td>40 m</td> <td>20 m</td> </tr> <tr> <td>2</td> <td>Orange (wastewater generation ≤ 100 KLD or fuel consumption ≤ 12 MTD or both)</td> <td>25 m</td> <td>20 m</td> <td>10 m</td> </tr> </tbody> </table> <p>➤ The buffer zone shall be permitted to utilise for the following:</p> <ul style="list-style-type: none"> i) Vehicle parking. ii) Administrative building and security office. iii) Green belt. iv) Electrical Substation / transformers. v) Fuel Station. vi) Water supply sumps and vii) Other non-industrial activities. 	S. No.	Category	National Highways	State Highways	MDR / Village Roads	1	Red (wastewater generation > 100 KLD or fuel consumption > 12 MTD or both)	50 m	40 m	20 m	2	Orange (wastewater generation ≤ 100 KLD or fuel consumption ≤ 12 MTD or both)	25 m	20 m	10 m
S. No.	Category	National Highways	State Highways	MDR / Village Roads												
1	Red (wastewater generation > 100 KLD or fuel consumption > 12 MTD or both)	50 m	40 m	20 m												
2	Orange (wastewater generation ≤ 100 KLD or fuel consumption ≤ 12 MTD or both)	25 m	20 m	10 m												
b)	The distance between the boundary of the site and human habitation, educational institutions and religious places shall not be less than 300 m.															
c)	The new units shall not be located in the catchment area of drinking water source.															
d)	<p>Area of the green belt shall be @ one acre to dispose 10 KLD of treated waste water, in addition to the built-up area.</p> <p>(or)</p> <p>The industry can discharge the treated effluents into surrounding fields, after submitting the NOC from the farmers to the Board.</p>															
e)	Greenbelt shall be developed along the boundary of the land, with atleast two rows of tall growing plants such as Conocarpus (Dubai plants) etc., to act as a barrier to mitigate dust pollution.															
f)	Rice Husk / Boiler ash shall be stored in a separate closed sheds in one of the corners of the site, away from habitation, educational institutions and religious places and roads.															
g)	Bag filter shall be provided to the Boiler. If the fuel for the boiler is oil such as diesel, pollution control equipment is not required. Required stack height shall be provided.															

5. CEMENT GRINDING UNITS:									
a)	<p>The width of buffer zone to be maintained from the Road Land Boundary to the industry shed shall be as following:</p> <table border="1"> <thead> <tr> <th>Category</th> <th>National Highways</th> <th>State Highways</th> <th>MDR / Village Roads</th> </tr> </thead> <tbody> <tr> <td>Orange (Total investment upto Rs. 10 Crores)</td> <td>25 m</td> <td>20 m</td> <td>10 m</td> </tr> </tbody> </table> <p>➤ The buffer zone shall be permitted to utilise for the following:</p> <ul style="list-style-type: none"> i) Vehicle parking. ii) Administrative building and security office. iii) Green belt. iv) Electrical Substation / transformers. v) Fuel Station. vi) Water supply sumps and vii) Other non-industrial activities. 	Category	National Highways	State Highways	MDR / Village Roads	Orange (Total investment upto Rs. 10 Crores)	25 m	20 m	10 m
Category	National Highways	State Highways	MDR / Village Roads						
Orange (Total investment upto Rs. 10 Crores)	25 m	20 m	10 m						
b)	The distance between the boundary of the site and human habitation, educational institutions and religious places shall not be less than 300 m.								
c)	Minimum area of the site shall be Ac. 1.5.								
d)	Greenbelt shall be developed along the boundary of the land, with atleast two rows of tall growing plants such as Conocarpus (Dubai plants) etc., to act as a barrier to mitigate dust pollution.								
e)	Bag filter for grinding unit and cement silo shall be provided.								

6. TYRE PYROLYSIS UNITS:									
a)	<p>The width of buffer zone to be maintained from the Road Land Boundary to the industry shed shall be as following:</p> <table border="1"> <thead> <tr> <th>Category</th> <th>National Highways</th> <th>State Highways</th> <th>MDR / Village Roads</th> </tr> </thead> <tbody> <tr> <td>Red</td> <td>50 m</td> <td>40 m</td> <td>20 m</td> </tr> </tbody> </table> <p>➤ The buffer zone shall be permitted to utilise for the following:</p> <ul style="list-style-type: none"> i) Vehicle parking. ii) Administrative building and security office. iii) Green belt. iv) Electrical Substation / transformers. v) Fuel Station. vi) Water supply sumps and vii) Other non-industrial activities. 	Category	National Highways	State Highways	MDR / Village Roads	Red	50 m	40 m	20 m
Category	National Highways	State Highways	MDR / Village Roads						
Red	50 m	40 m	20 m						
b)	Shall be located atleast 500 m away from habitations.								
c)	Burners shall be installed to flare up excess non condensable gases with safety arrangements.								
d)	Air pollution control equipment shall be provided to control the flue gas emissions generated during the heating of the Pyrolysis reactor.								
e)	No further distillation of oil shall be carried out.								
f)	The by-products, carbon black shall be collected properly and stored in closed shed without causing any spillages before selling to outside parties.								

7.	SOLVENT RECOVERY UNITS:
a)	The solvent recovery units shall be installed in Industrial Estates / industrial parks / IDAs / SEZs.
b)	The solvent recovery units shall dispose the inorganic hazardous waste to TSDF for land filling and organic residue to TSDF for incineration / cement plants for co-processing.
c)	The solvent drums shall be kept on concrete platform only with covered roof. The platform shall be provided with sufficient dyke wall with leachate collection system.
d)	All the solvent storage tanks shall be provided with vent condensers to prevent solvent vapour.
e)	Transfer of solvents shall be done by using pumps only instead of manual handling.
f)	Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.

All are instructed to follow the above guidelines while processing the applications received from the project proponents.


1.3.19
CHAIRMAN

To

All the Zonal Officers & Regional Officers,
The Unit Heads I to IV, Head Office for information and necessary action.

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

REPORT ON OA NO: 209/2025 IN NATIONAL GREEN TRIBUNAL:

Subject:	OA No: 209/2025-National Green Tribunal-Filed by Sri Matta Chinni, Resident of Yarravaram, Yeleswaram (M)- Prevention of Water and Air pollution evaluated from Avanti Frozen Foods Private Limited, Yerravaram Village 533435 Yeleswaram Mandal, Kakinada District Save Fundamental Rights of peoples health of Yelleswaram, Kirlampudi, Jaggampeta and Prathipadu mandals - Report submitted-regarding.
-----------------	---

In the OA No: 209/2025, Sri Matta Chinni, R/o of Yarravaram in Yeleswaram (M) filed petition that Avanti Frozen Foods Private Limited, Yerravaram Village- Yeleswaram Mandal, Kakinada District without taking any precautionary measurements like sending the waste water to separate canal which is not utilized by anyone, as the said waste water is sending in to the canals of River called Janjanavathi River and Yeleswaram Dam water which chemical water is mixing with the canal water, which water is drinking by the people which is causing hazardous to the lives of the people, fatties and all living things in the river.

In this connection, on 05-08-2025 the Joint Committee along with the officials of Revenue, Irrigation, Ground water department & Scientific staff of A.P Pollution control board along with Scientist 'E' of Regional Directorate, Chennai conducted inspection of the industry Avanti Frozen Foods Private Limited, Yarravaram village of Kakinada district and following facts are observed.

In the field inspection, It is found that the Yeleru Reservoir is on the upstream side of Avanti Frozen Foods Private Limited which is at distance of about 7.1KM and hence Discharging of water into the river on the upstream side of Yeleru dam is not feasible and not found. During the Joint committee inspection in the presence of petitioner, it was not found the discharging of the any waste water in to the "Yerravaram Calava" on the downstream side of Yeleru dam which flowing nearby M/S Avanti Frozen Foods Private Limited.


Deputy Executive Engineer,
Y.I Sub Division, Samalkot,
Water Resources Department.



GOVERNMENT OF ANDHRA PRADESH
GROUND WATER & WATER AUDIT DEPARTMENT
BRIEF NOTE ON GROUND WATER INVESTIGATIONS CARRIED IN AND AROUND THE
PREMISES OF M/s AVANTHI FROZEN FOODS PRIVATE LIMITED AT YARRAVARAM
VILLAGE, YELESWARAM MANDAL KAKINADA DISTRICT

The joint inspection conducted on Dt: 05.08.2025 with line department of RDO, Peddapuram, Irrigation department, Andhra Pradesh Pollution Control Boards and National Green Tribunal Southern Zone, Chennai officials at the premises of M/s Avanti Frozen foods Pvt.Ltd, Yarravaram Village Yeleswaram Mandal. The ground water investigations carried in and around the premises of M/s Avanti Frozen foods Pvt.Ltd, Yarravaram Village Yeleswaram Mandal. The site located due north East of village at 900m distance occupies. The prime sources of ground water recharge is from natural precipitation is command under the influence zone of river Eleru and its canal Network. Pushkara lift canal and Pushkara left main canal are flowing due south at 600m distance from the premises of M/s Avanti Frozen foods Pvt.Ltd. Agriculture mainly depends on surface canal system like Paddy around the premises of M/s Avanti Frozen foods Pvt.Ltd., The area is underlain by Alluvium of Sub recent to recent period of Geological Time scale. The underlain formation is of unconsolidated in nature and comprises of sand and clay zones possesses with good potential aquifer zones.

Field Observations:

During field investigations, 6 wells are existed in the premises which are drilled from 30m to 33m depth deployed with 7 HP and 7.5 HP submersible pumps. Two wells are being used for industrial needs and three wells are being used for agricultural needs. One piezometer well was established for continuous water level monitoring in the premises.

The ground water department has been established piezometer in Yarravaram village. That piezometer is located at 1.3km due North East side and is on the upstream side of river Eleru from the premises of M/s Avanti Frozen foods Pvt.Ltd.

Water samples are collected for assessment of groundwater quality and the analytical data of various parameters of water samples are attached below.

The analytical data of various parameters of Piezometer in Yarravaram village is given below table.

PH	Elec. Cond. @25°C	Total.Diss. Solids	Carbonate as CaCO ₃	BiCarbonate as CaCO ₃	Chloride	Fluoride	Sulphate	Nitrate	Sodium	Pottasium	Calcium	Magnesium	Tot.Hardness as CaCO ₃	Sodium Percentage (Na%)	Sodium Absorption Ratio(SAR)	Residual Sodium Carbonate (RSC)
	EC	TDS			Cl ⁻	F ⁻	SO ₄ ²⁻	NO ₃ ⁻	Na ⁺	K ⁺	Ca ⁺	Mg ⁺	TH			
	µS/cm	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l	mg/l				
7.69	1468	940	0	208	220	NA	98	10.65	NA	NA	16	102.1	460	-	-	-5.039

Conclusions:

Keeping in view of the above field observations conducted, the analytical data of ground water samples and based on the historical data available in the department, it is concluded that THERE IS NO NEGITIVE IMPACT ON GROUND WATER REGIME in and around the premises of M/s Avanti Frozen foods Pvt.Ltd, Yarravaram Village Yeleswaram Mandal.

District Ground Water officer

Ground Water & Water Audit Dept.
Kakinada, Kakinada Dist., A.P.



ANALYSIS REPORT

Report No : VSP202508-114 to 119
Customer Name : Environmental Engineer, APPCB, Regional Office, Kakinada
Sample source /Address : M/s Avanti Frozen Foods Private Limited,
R.Sy.No.342,349,360,362, Yerravaram (V),
Yeleswaram (M), Kakinada District

Sample Code No. Sample description
VSP202508-114 : Borewell water (Agricultural use) collected behind Bus Shed
VSP202508-115 : Borewell water (Agricultural use) collected behind Boys Hostel
VSP202508-116 : Borewell water (Agricultural use) collected at main Sub-station
VSP202508-117 : Borewell water (Industrial use) collected behind new Ladies Hostel
VSP202508-118 : Borewell water (Industrial use) collected behind old Ladies Hostel
VSP202508-119 : Piezo well water collected near ETP area

Sample collected on : 05.08.2025 Sample received on : 06.08.2025
Sample collected by : Joint inspection team comprising of RDO, Peddapuram, Smt. Sowmya, Scientist 'E', CPCB, Chennai,
Ground water Department, Irrigation Department & APPCB Officials
Purpose of sampling : In connection with Hon'ble NGT O.A. 209/2025 as O.A. No.120 of 2025 (SZ).
Sample quantity : 1 Litre in Plastic Cars Sample Conditions : Fit for analysis
Report issued on : 18.08.2025 Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 06.08.2025 to 18.08.2025 and declare the analysis results as follows:

S. No.	Parameter	Unit	SAMPLE CODE					Test Method [APHA (24 th Edition)]	
			114	115	116	117	118		119
			Result						
1.	pH @ 25°C	--	7.11	7.27	6.91	7.10	7.08	6.96	4500-H+B
2.	Conductivity	µS/cm	1281	1622	2380	1397	2060	1958	2510-B
3.	Total Dissolved Solids (at 180°C)	mg/L	844	1072	1562	924	1356	1288	2540-C
4.	Chloride (as Cl)	mg/L	222	322	544	262	486	468	4500-Cl-B
5.	Total Hardness (as CaCO ₃)	mg/L	500	588	800	500	700	560	2340-C
6.	Total Alkalinity (as CaCO ₃)	mg/L	460	504	568	472	476	440	2320-B
7.	Ortho Phosphate (as PO ₄ ³⁻)	mg/L	<0.04	<0.04	0.27	<0.04	<0.04	<0.04	4500-PD
8.	Sulphate (as SO ₄ ²⁻)	mg/L	26.2	38.6	48.5	30.4	42.3	43.3	4500-SO ₄ ²⁻ -E
9.	Fluoride (as F)	mg/L	0.41	0.36	<0.2	<0.2	0.27	<0.2	4500-F-B&D
10.	Nitrate (as NO ₃)	mg/L	29.30	22.53	31.78	22.53	43.38	27.22	4500-NO ₃ -B
11.	Nitrite Nitrogen (as NO ₂ -N)	mg/L	<0.02	<0.02	0.25	<0.02	0.02	0.02	4500-NO ₂ -B
12.	Ammonical Nitrogen (as NH ₃ -N)	mg/L	<0.4	<0.4	<0.4	<0.4	<0.4	<0.4	4500-NH ₃ -F
13.	Calcium Hardness (as CaCO ₃)	mg/L	284	300	472	260	156	212	3500-Ca-B
14.	Magnesium Hardness (as CaCO ₃)	mg/L	216	288	328	240	544	348	3500-Mg-B
15.	Sodium (as Na)	mg/L	118	151	260	141	204	232	3500-Na-B
16.	Potassium (as K)	mg/L	2.20	3.34	2.15	2.71	1.95	1.64	3500-K-B

Note: 1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized Signatory

(M. SREE RANJANI)
STATE BOARD ANALYST
Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam

*** END OF THE REPORT ***